

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

OA No 25 OF 2025

IN THE MATTER OF:

**NEWS ITEM TITLED ILLEGAL ENCROACHMENT OF FOREST
LAND APPEARING IN THE EENADU CHENNAI EDITION DATED
29 01 2025**

..... Applicant

Vs

**MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE
THROUGH ITS REGIONAL OFFICE REP BY ITS REGIONAL
DIRECTOR AND OTHERS**

.... Respondents

REPORT FILED BY THE PCCF 2nd RESPONDENT

DATE- 29.05.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

Original Application No 25 OF 2025

IN THE MATTER OF:

SUO MOTO

..... Applicant

Vs

**MINISTRY OF ENVIROMENT, FOREST AND CLIMATE
CHANGE AND OTHERS**

.... Respondents

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It is certified that all the documents contained in the annexure are true copies.

Date:22.05.2025.

REPORT FILED BY PRL. CHIEF CONSERVATOR OF FORESTS & HEAD OF FOREST FORCE, ANDHRA PRADESH BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL IN SUO MOTO OA.NO.25 OF 2025

It is submitted that in O.A No.25 of 2025 Suomoto based on the news item in the Eenadu, Chennai edition, dt:31.01.2025, illegal encroachment of forest land vs MoEF&CC, Rep by its Regional Director, Bangalore and Others. The following was mentioned in the O.A No.25 registered,

“This is to submit that the following matter of environmental importance was highlighted, published in the newspaper namely The Eenadu, Chennai edition dated 29th January 2025 titled “Illegal encroachment of forest land”. It is reported in the news paper that there has been rampant illegal encroachment of Mangalpet Forest area of Pulicherla Mandal in Chittoor District of Andhra Pradesh by the private persons causing loss of forest cover. It is reported that in Sy.No.295 around 17.69 acres and in Sy.No.296 around 06 acres of forest land have been encroached by converting the same into large agricultural field with around 300-400 cows rearing sheds.”

It is submitted that in view of the above, as per the reports furnished by the Conservator of Forests, Anantapuramu and District Forest Officer, Chittoor the following information is furnished herewith.

It is submitted that in response to the adverse news article published in Eenadu Newspaper on 29.01.2025 with title “Adavilo Akrama Samrajyam”, regarding illegal encroachment of forest land in Mangalampeta Reserve Forest of Pulicherla Mandal, Chittoor District, Andhra Pradesh, the **Government vide G.M.No.2700219/A1/SC.D/2025, GA(SC.D) Dept., dated:29.01.2025 (Annexure-I) has constituted a committee** comprising of the Collector & District Magistrate, Chittoor, Superintendent of Police, Chittoor and Conservator of Forests, Ananthapuramu, to conduct a joint inspection of the lands due to the severity of the allegations.

The same adverse news article was also published in *Eenadu Chennai Edition* on 29.01.2025 and the Hon'ble NGT, SZ, Chennai has taken the said News item as suomoto vide O.A No.25 of 2025.

A) OBSERVATIONS NOTICED ON VERIFICATION OF REVENUE AND FOREST RECORDS:

It is submitted that, the District Forest Officer, Chittoor has reported that as verified from the revenue and forest records pertaining to lands in Sy. No. 295 and 296 of Mangalampeta Village, Pulicherla Mandal, Chittoor District, the following observations were noticed:

1. As per Fair Adangal, FMB and 10(1) account, the lands in Sy.No. 295 extent Ac 17.69 cents, Sy.No. 296 extent Ac 6.00 cents in Mangalampeta Village, Pulicherla Mandal, Chittoor District are classified as 'Patta Dry' and recorded in the name of Sri Challa Kuppu swamulu.
2. The Mangalampeta Block in Chandragiri Taluk of Chittoor district has been notified U/s 4 of the Andhra Pradesh (Andhra Area) Forest Act, 1882 and Proclamation U/s 6 of the Act inviting claims and objections within a period of 3 months from date of publication was published in Chittoor District dated 15.8.1964. Two petitioners namely Sri C. Kuppuswamy, S/o Kupparamaiah, and Sri Desi Venkatarreddy, S/o Chinnappa Reddy submitted a petition requesting exclusion of their patta lands which were included in the RF Block.
3. The Forest Settlement Officer, Chittoor vide order Ref.B.1421/64, Dt: 03.08.1965, accepted the claim petitioners' request to exclude their patta lands in Sy.Nos. 295 to 299 correlated to Paimashi numbers 1 to 7 with total extent Ac 75.74 cents from being notified under Mangalampeta RF Block. It is stated by Forest Settlement Officer that the total extent surveyed as Sy.Nos. 295 to 299 came to Ac 75.74 cents, and claim petitioners are entitled to this extent and further agreed to petitioners'

request that since the land is in 5 different plots, the patta land shall be granted by connecting Sy.No. 295 and Sy.No. 299 and the intervening area in one plot.

4. The Assistant Settlement Officer, Chittoor vide his order S.R.No 50 and 88//11(a)/65 dt 05.09.1966 allowed the claims of petitioners Sri D. Venkatreddy, and Sri Challa Kuppuswamy for a ryotwari patta under Section 11(a) of the Andhra Pradesh (Andhra Area) Estates (Abolition and Conversion into Ryotwari) Act, 1948 Act and ryotwari patta was issued for the extent of Ac.75.74 cents in Sy.No. 295 and Sy.No. 299.
5. Subsequently, the Mangalampeta RF Gazette notification U/s 15 of A.P. Forest Act, 1967 was published vide G.O.Ms.No 1856 dated 16.09.1968.
 - a. Admitting Sy.no 295 and Sy.no 299 with extent Ac 75.74 cents or Ac 76.00 cents of Mangalampet village in Chandragiri Taluk as enclosure inside Mangalampeta RF.
 - b. Admitting Right of Way with a width of 30 feet in favour of the general public for men, cattle carts and vehicles from Cairn No. 167 (RF Boundary line) to the said enclosure.
6. Further, the Block No. 7, which is on north-west side of Mangalampeta Village, was split and Sy.nos from 297 to Sy.no 325 were created on 15.03.1972.
7. Further, vide proceedings dt 19.11.1981, Director of Settlements confirmed the orders of Assistant Settlement Officer, Chittoor in S.R.No 50 and 88//11(a)/65 dt 05.09.1966 and stated that the respondents Sri C. Kuppuswamy, S/o Kupparamaiah, and Sri Desi Venkatareddy, S/o Chinnappa Reddy are eligible for ryotwari patta for the full surveyed area of Ac 75.74 cents in Sy.no 295 and Sy.no 296 correlated to P. Nos 1 to 7 of Mangalampeta village.
8. As per Encumbrance Certificate for above Sy. Nos. 295 and 296, where registration of above Survey Numbers happened in year 2000 and year

2001, it is observed that the land to an extent of Ac.75.74 cents was purchased by the individuals in the address entry, as detailed below :

- a. Sri Peddireddy Mithun Reddy purchased extent Ac.11.0 cents in Sy.no 295/1C vide Regd. Sale Deed Doc.No 2345/2000 Dt:30.12.2000 and extent Ac.10.00 cents in 295/1C vide RSD Doc. No. 01/2001 dt: 01.01.2001 from Sri Desi Reddy Chengareddy.
 - b. Sri Peddireddy Laksmu Reddy purchased extent Ac 15.00 cents in Sy.No. 295/1A vide Regd. Sale Deed Doc.No. 2346/2000 dt:30.12.2000 from Smt. Desi Reddy Mangamma.
 - c. Smt. Peddireddy Indiramma purchased extent Ac.10.80 cents in Sy.No. 295/1B vide Regd. Sale Deed Doc.No 2347/2000 dated:01.01.2001 from Sri Desireddy Sreeramulu reddy and extent Ac.0.89 cents in 295/1D and extent Ac 9.11 cents in 296/1 vide RSD Doc no. 02/2001 Dt: 01-01-2001 from Sri Desi Reddy Sarveswara Reddy.
 - d. Sri Peddireddy Dwaraknatha Reddy purchased extent Ac. 18.94 cents in Sy.No. 296/2 vide Regd. Sale Deed Doc.No. 139/2001 Dt:02.02.2001 from Sri Challa Kupparamaiah, Smt. Enamandram Lakshmi Devamma, Sri Enamandram Sivakumar, and Sri Enamandram Sivaram.
9. As per Manual RoR-1B Register, the lands in Sy.Nos. 295 and 296, total extent of Ac.75.74 cents were mutated in the names of pattadars 1. Sri Peddireddy Mithun Reddy, 2. Sri Peddireddy Ramchandra Reddy, 3. Peddireddy Dwarakanatha Reddy and 4. Smt. Peddireddy Indiramma on 16.02.2006 and issued manual PPB/TD, signed by Tahsildar, and TD countersigned by RDO.

B) CONDUCTION OF JOINT SURVEY AND ITS FINDINGS:

In this regard, it is submitted that a joint survey of subject land was conducted by the departmental officials of Revenue, Forest and Survey & Land

Records on 31.01.2025, 07.02.2025 and 10.02.2025 by issuing prior notice to the pattadars. The joint survey team have concluded the following findings.

1. As per the Mangalampeta Forest Gazette Notification dated:16.09.1968, an enclosure area of Ac.75.74 cents (or 76 acres) was permitted. However, on-ground observations, all the four pattadar's land under possession has been fenced as a single property, which measures to an extent of Ac.103.98 cents, resulting in an encroachment of forest land to an extent of Ac.32.63 cents i.e. the area under enjoyment and possession of the pattadars beyond the enclosure boundary prescribed in the Gazette of Mangalampeta Reserve Forest. It is also observed that out of the 26 cairn numbers describing the enclosure boundary as per the forest gazette, 15 cairn numbers fall inside the fencing area (area under enjoyment and possession of the pattadars).
2. In addition to this, the joint survey team have noticed deviation in the alignment of the Right of Way.
3. Unauthorized use of Forest Resource - digging of borewell inside the forest area to supply water to the farmland in the enclosure without due permission.

It is submitted that the joint survey team have concluded that the above pattadars have encroached the forest land to an extent of Ac.32.63 cents (beyond the enclosure boundary) in Mangalampeta Reserve Forest, which was notified U/s 15 of A.P. Forest Act, 1967 vide G.O. Ms. No. 1856, Food & Agriculture (Forest-III) dated: 16.09.1968.

The Committee has submitted the Joint Inspection Report to the Government of Andhra Pradesh (**Annexure-II**).

C) ISSUANCE OF EVICTION NOTICE TO THE PATTADARS:

It is submitted that the Forest Range Officer, Chittoor East Range has issued Eviction Notice vide Rc.No.07/2025/FRO-CE, dt:11.03.2025 (**Annexure-III**), to the pattadars duly intimating that they have encroached the forest land to an extent of Ac.32.63 cents in Mangalampeta RF, beyond the enclosure area and directed the pattadars to remove the fencing laid in the encroached forest land beyond the enclosed area immediately, otherwise action will be taken by the Forest Department as per the provisions of the Andhra Pradesh Forest Act, 1967 and Rules made thereunder.

D) REPLY SUBMITTED BY THE PATTADARS IN RESPONSE TO THE EVICTION NOTICE ISSUED:

It is submitted that in response to the eviction notice issued, the pattadars have submitted their replies Dt: 26.03.2025 (**Annexure-IV**), along with their explanations to the Forest Range Officer, Chittoor East, duly requesting to drop the eviction notice dated 11.03.2025, by virtue of the orders passed by the Hon'ble High Court of A.P., Orders of Hon'ble High Court of A.P., vide W.P. Nos. 3600, 3601, 3693, 3694 of 2025, (**Annexure-V**) dated 13.02.2025 are submitted for perusal.

E) ACTION TAKEN BY THE FOREST DEPARTMENT:

It is submitted that the Forest Department have taken all possible efforts to evict the above pattadars from the forest land by following the due procedure. Meanwhile, on ground verification, it is observed that the fencing laid inside the Reserve Forest, was removed by the pattadars after the completion of joint survey. The work of construction of boundary pillars around the enclosure is ongoing and will be completed in few days. The subject land is under the possession of Forest Department. Once the case is booked, 90 days period will be given to file Charge Sheet before the Hon'ble Court and during this period, it is essential to obtain all relevant documents and records from all the related parties and

concerned departments. The Notices U/s 94 of BNSS have been prepared to obtain documents such as title deeds, pattadar pass books from the pattadars and sent to the pattadars through registered post on 14.05.2025. The notices U/s 35 (3) of BNSS have been sent by 15.05.2025 to the pattadars wherein they are directed to appear before the Forest Range Officer, Chittoor East at 11.00 am on 25.05.2025. The Charge Sheet in this regard is under preparation based on the inputs from the Public Prosecutor.

It is to submit that the Forest Range Officer, Chittoor East has stated that upon verification of encroached forest land at Elukadoni locality, Compartment No. 104 of Mangalampet RF, the native species viz., Chigara, Odisa, Billudu, Pedda Ullindra, Balasa, Sundra, Danthi, Rela, Musti, Alli, Narava, Beedi leaves and Hill Broom are found in the said encroached forest area and those native species have been lost due to encroachment of forest land by the encroachers. The encroachers have removed those native species in the forest land and planted 560 Nos. trees (Mango – 533 Nos. Neredu – 26 Nos. and Coconut Tree – 1 No.) in the encroached forest land and hence the Forest Range Officer, Chittoor East has seized the said trees by following the due process.

The Forest Range Officer, Chittoor East has laid two sample plots and arrived the tree growth in the encroached forest area as 'Eco Class-IV: Very dense' and assessed the destruction value as Rs.1,26,52,750/- (As per Van Sanrakshan Evam Samvardhan Adhinyam, 1980, the rate of Net Present Value per ha = 9,57,780/- as per Chapter 3 – Net Present Value – Table : Revised Net Present Value rates based on fitment factor. For 32.63 Acres or 13.2105 ha the Net Present Value is Rs.1,26,52,750/-).

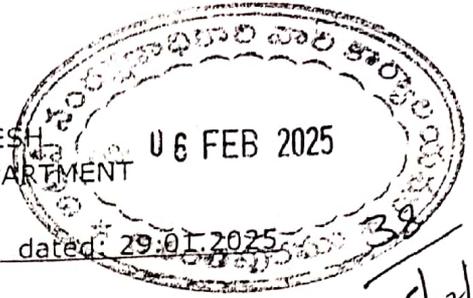
The Forest Range Officer, Chittoor East has registered the case vide **POR No. 03/2025-26, Dt:04.05.2025** against the encroachers **U/s 20 (1) (c) (ii) (vii) (x) & 58 of A.P. Forest Act, 1967 and U/s 61 (2) of BNSS punishable U/s 20 (1) (d) (ii) & 52 (d) of A.P. Forest Act, 1967 & U/s 61 (2) of**

BNSS)[Imprisonment: minimum of 3 months up to 3 years and with fine up to Rs.5000/-]. The entire case records have been produced before the Hon'ble Court of First-Class Magistrate, Pakala through the Public Prosecutor and the Hon'ble Judge has gone through the case and accepted the case vide **Received No. 405/2025, dated:08.05.2025.**

Hence, in view of the above circumstances, we therefore request this Hon'ble Tribunal to consider the above report and pass orders in OA. No. 25 of 2025 accordingly and thus render justice.


Prl. Chief Conservator of Forests &
Head of Forest Force,
Andhra Pradesh

GOVERNMENT OF ANDHRA PRADESH
GENERAL ADMINISTRATION (SC.D) DEPARTMENT



Memo. No.2700219/A1/SC.D/2025,

dated: 29.01.2025

Sub: Enquiries & Investigation - News Paper Report - Illegal encroachment of Forest lands - Joint inspection of lands - Constitution of Committee - Reg.

Ref: Report titled "Adavilo Akrama Samrajyam" appeared in Daily News Paper Eenadu dated:29.01.2025

In the reference cited, allegations of illegal encroachment of Forest lands have been reported.

2. Govt. have decided to conduct joint inspection of the lands in view of the severity of the allegations.
3. Accordingly, Government hereby constitutes committee with the following members to conduct joint inspection of the said lands

Sl.No.	Member
1	Collector & District Magistrate, Chittoor District
2.	Superintendent of Police, Chittoor District
3.	Conservator of Forests, Anantapuram

4. The Committee shall conduct joint inspection of the lands and submit report to the Government, immediately.

K.VIJAYANAND
CHIEF SECRETARY TO GOVERNMENT

To:

The Collector & District Magistrate, Chittoor District.
The Superintendent of Police, Chittoor District through Collector & DM, Chittoor
The Conservator of Forests, Anantapuram through Collector & DM, Chittoor

Copy to:

The OSD to Principal Secretary to CM.
The P.S. to Chief Secretary to Govt.
The P.S to Principal Secretary (Political)
SC/SFs.

//FORWARDED::BY ORDER//

SECTION OFFICER (SC)

JOINT SURVEY OF LAND PERTAINING TO SY. NO. 295, SY. NO. 296 OF MANGALAMPETA VILLAGE, PULICHERLA MANDAL, CHITTOOR DISTRICT BY THE DEPARTMENTAL OFFICIALS OF REVENUE, FOREST AND SURVEY & LAND RECORDS ON 31.01.2025, 07.02.2025 AND 10.02.2025 IN COMPLIANCE TO THE ORDERS ISSUED BY THE GOVERNMENT OF ANDHRA PRADESH VIDE MEMO NO. 2700219/A1/SC.D/2025, GENERAL ADMINISTRATION (SC.D) DEPT. Dt: 29.01.2025.

The Government of Andhra Pradesh vide Memo No. 2700219/A1/SC.D/2025, General Administration (SC.D) Dept. dated 29.01.2025, constituted a committee comprising the Collector & District Magistrate Chittoor, Superintendent of Police, Chittoor and the Conservator of Forests, Ananthapuram, to conduct a joint inspection of the lands due to the severity of the allegations, in response to the adverse news article published in *Eenadu Daily* on 29.01.2025.

In this regard, as verified from the revenue and forest records pertaining to lands in Sy. No. 295, Sy. No. 296 of Mangalampeta Village, Pulicherla Mandal, Chittoor District, the following observations are noticed :

1. As per Fair Adangal, FMB and 10(1) account, the lands in Sy.no 295 extent Ac 17.69 cents, Sy.no 296 extent Ac 6.00 cents in Mangalampeta Village, Pulicherla Mandal, Chittoor District are classified as Patta Dry and recorded in the name of Sri Challa Kuppu swamulu.
2. The Mangalampeta Block in Chandragiri Taluk of Chittoor district has been notified under Sec 4 of the Andhra Pradesh Forest Act 1882 and Proclamation under Sec 6 of the Act inviting claims and objections within a period of 3 months from date of publication was published in Chittoor District dated 15.8.1964. Two petitioners namely Sri C.Kuppuswamy, S/o Kupparamaiah, and Sri Desi Venkatareddy, S/o Chinnappa Reddy submitted a petition requesting exclusion of their patta lands which were included in the RF Block.
3. The Forest Settlement Officer, Chittoor vide order Ref.B.1421/64, dt 03.08.1965 accepted the claim petitioners' request to exclude their patta lands in Sy.no 295, Sy.no 296, Sy.no 297, Sy.no 298 and Sy.no 299 correlated to Paimashi numbers 1 to 7 with total extent Ac 75.74 cents from being notified under Mangalampeta RF Block. It is stated by FSO that the total extent surveyed as Sy.no 295, Sy.no 296, Sy.no 297, Sy.no 298 and Sy.no 299 came to Ac 75.74 cents, and claim petitioners are entitled to this extent and further agreed to petitioners' request that since land is in 5 different plots, the patta land shall be granted by connecting Sy.no 295 and Sy.no 299 and the intervening area in one plot.
4. The Assistant Settlement Officer, Chittoor vide his order S.R.No 50 and 88//11(a)/65 dt 05.09.1966 allowed the claims of petitioners Sri D. Venkatreddy, and Sri Challa Kuppuswamy for a ryotwari patta under Section 11(a) of the Andhra Pradesh (Andhra Area) Estates (Abolition and Conversion into Ryotwari) Act, 1948 Act and ryotwari patta was issued for the extent of Ac.75.74 cents in Sy.no 295 and Sy.no 299.

5. Subsequently Mangalampeta RF Gazette notification was published vide G.O.Ms.No 1856 dated 16.09.1968
 - a. admitting Sy.no 295 and Sy.no 299 with extent Ac 75.74 cents or Ac 76.00 cents of Mangalampet village in Chandragiri Taluk as enclosure inside Mangalampeta RF.
 - b. admitting Right of Way with a width of 30 feet in favour of the general public for men, cattle carts and vehicles from Cairn No. 167 (RF Boundary line) to the enclosure.
6. Further, the Block No. 7, which is on north-west side of Mangalampeta Village, was split and sy.nos from 297 to Sy.no 325 were created on 15.03.1972.
7. Further vide proceedings dt 19.11.1981, Director of Settlements confirmed the orders of Assistant Settlement Officer, Chittoor in S.R.No 50 and 88//11(a)/65 dt 05.09.1966 and stated that the respondents Sri C.Kuppuswamy S/o Kupparamaiah, and Sri Desi Venkatareddy S/o Chinnappa Reddy are eligible for ryotwari patta for the full surveyed area of Ac 75.74 cents in Sy.no 295 and Sy.no 296 correlated to P. Nos 1 to 7 of Mangalampeta village.
8. As per EC for above Sy. No of 295 and Sy No: 296, where registration of above Survey Numbers happened in year 2000 and year 2001, it is observed that the land to an extent of Ac.75.74 cents was purchased by the individuals in the address entry, as detailed below :
 - a. Sri Peddireddy Mithun Reddy purchased extent Ac.11.0 cents in Sy.no 295/1C vide Regd. Sale Deed Doc.No 2345/2000 Dt:30.12.2000 and extent Ac.10.00 cents in 295/1C vide RSD Doc No. 01/2001 dt: 01.01.2001 from Sri Desi Reddy Chengareddy.
 - b. Sri Peddireddy Laksmu Reddy purchased extent Ac 15.00 cents in Sy.no 295/1A vide Regd. Sale Deed Doc.No. 2346/2000 dt 30.12.2000 from Smt. Desi Reddy Mangamma.
 - c. Smt. Peddireddy Indiramma purchased extent Ac.10.80 cents in Sy.No. 295/1B vide Regd. Sale Deed Doc.No 2347/2000 dt 01.01.2001 from Sri Desireddy Sreeramulu reddy and extent Ac.0.89 cents in 295/1D and extent Ac 9.11 cents in 296/1 vide RSD Doc no. 02/2001 Dt : 01-01-2001 from Sri Desi Reddy Sarveswara Reddy.
 - d. Sri Peddireddy Dwaraknatha Reddy purchased extent Ac 18.94 cents in Sy.No. 296/2 vide Regd. Sale Deed Doc.No. 139/2001 Dt: 02.02.2001 from Sri Challa Kupparamaiah, Smt. Enamandram Lakshmi Devamma, Sri Enamandram Sivakumar, and Sri Enamandram Sivaram.
9. As per Manual RoR-1B Register, the lands in Sy.No. 295 and Sy.No. 296 total extent of Ac.75.74 cents were mutated in the names of pattadars 1. Sri Peddireddy Mithun Reddy, 2. Sri Peddireddy Ramchandra Reddy, 3. Peddireddy Dwarakanatha Reddy and 4. Smt. Peddireddy Indiramma on 16.02.2006 and issued manual PPB/TD, signed by Tahsildar, and TD countersigned by RDO.

In this regard, a **joint survey** of subject land was conducted by the departmental officials of Revenue, Forest and Survey & Land records on 31.01.2025, 07.02.2025 and 10.02.2025 by issuing prior notice to the pattadars. The joint survey team have concluded the following findings.

1. As per the Mangalampeta Forest Gazette Notification dated: 16.09.1968, an enclosure area of Ac.75.74 cents (or 76 acres) was permitted. However, on-ground observations, all the four pattadar's land under possession has been fenced as a single property, which measures to an extent of Ac.103.98 cents, resulting in an encroachment of forest land to an extent of Ac.32.63 cents i.e. the area under enjoyment and possession of the pattadars beyond the enclosure boundary prescribed in the Gazette of Mangalampeta Reserve Forest. It is also observed that out of the 26 cairn numbers describing the enclosure boundary as per the forest gazette, 15 cairn numbers fall inside the fencing area (area under enjoyment and possession of the pattadars).
2. In addition to this, the joint survey team have noticed deviation in the alignment of the Right of Way.
3. Unauthorized use of Forest Resource - digging of borewell inside the forest area to supply water to the farmland in the enclosure without due permission.

Finally, as verified from the revenue & forest records and as per field survey in the subject land, the joint survey team have concluded that the above pattadars have encroached the forest land to an extent of Ac.32.63 cents (beyond the enclosure boundary) in Mangalampeta Reserve Forest, which was notified U/s 15 of A.P. Forest Act' 1967 vide G.O. Ms. No. 1856, Food & Agriculture (Forest-III) dated: 16.09.1968.

Encl : Survey Map



(Sri Sumit Kumar, IAS)
Collector & District Magistrate,
Chittoor



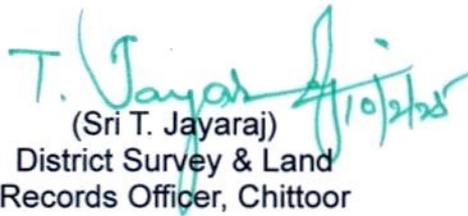
(Smt. G. Vidyadhari, IAS)
Joint Collector,
Chittoor



(Smt. S. Bharani, IFS)
District Forest Officer,
Chittoor



(Sri V.N. Manikanta Chandolu, IPS)
Superintendent of Police,
Chittoor



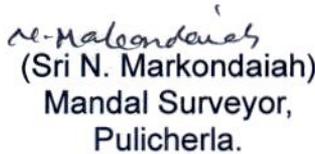
(Sri T. Jayaraj)
District Survey & Land
Records Officer, Chittoor



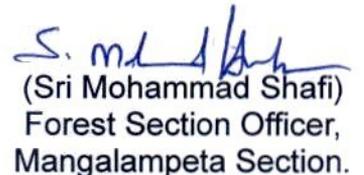
(R. Jayasimha)
Tahsildar,
Pulicherla Mandal



(Sri K. Thomas Sukumar)
Forest Range Officer,
Chittoor East Range.

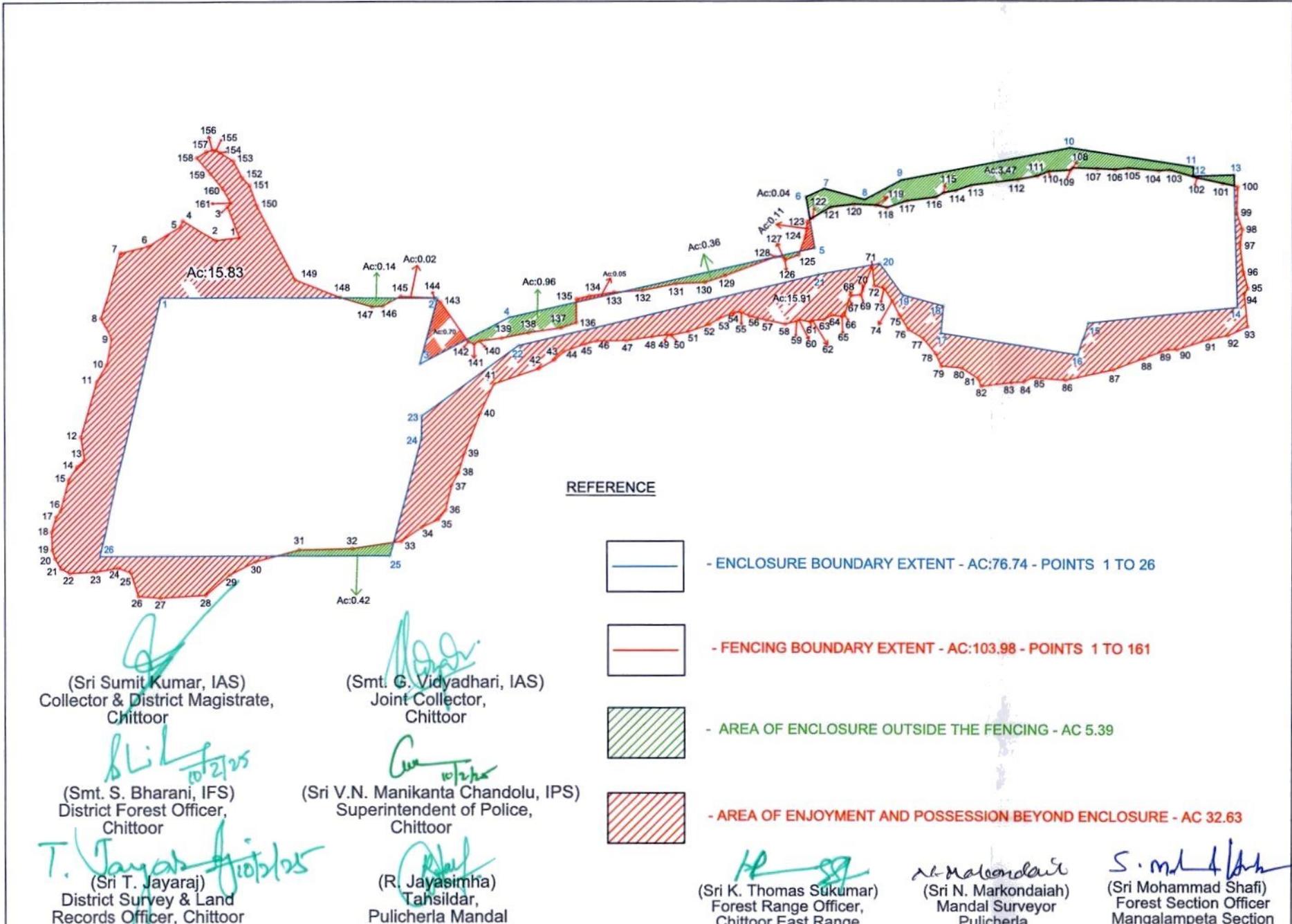


(Sri N. Markondaiah)
Mandal Surveyor,
Pulicherla.



(Sri Mohammad Shafi)
Forest Section Officer,
Mangalampeta Section.

MAP SHOWING ENCLOSURE AND THE AREA UNDER POSSESSION OF THE PATTADAR IN MANGALAMPETA RESERVE FOREST



(Signature)
 (Sri Sumit Kumar, IAS)
 Collector & District Magistrate,
 Chittoor

(Signature)
 (Smt. G. Vidyadhari, IAS)
 Joint Collector,
 Chittoor

(Signature)
 (Smt. S. Bharani, IFS)
 District Forest Officer,
 Chittoor

(Signature)
 (Sri V.N. Manikanta Chandolu, IPS)
 Superintendent of Police,
 Chittoor

(Signature)
 (Sri T. Jayaraj)
 District Survey & Land
 Records Officer, Chittoor

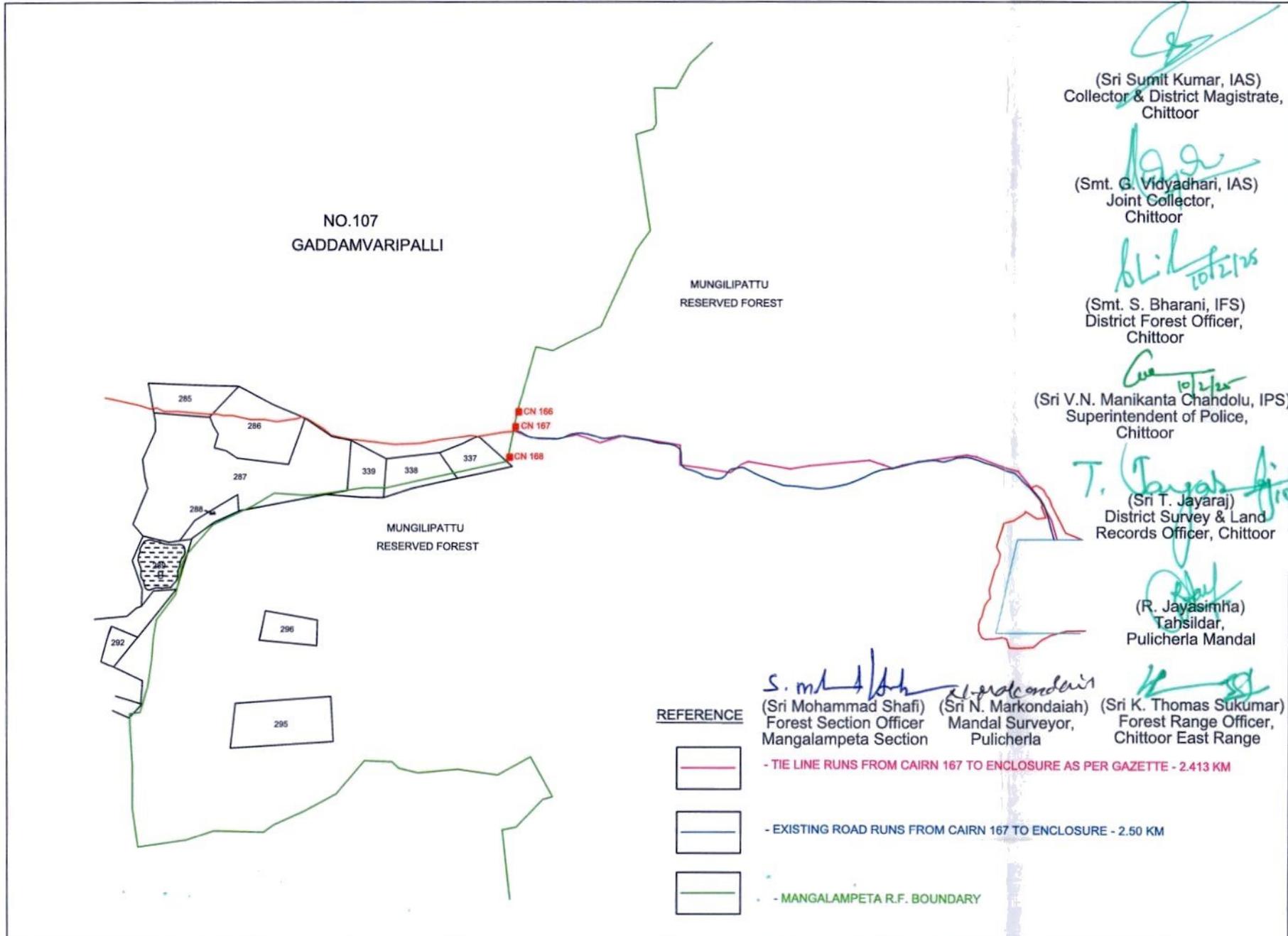
(Signature)
 (R. Jayasimha)
 Tahsildar,
 Pulicherla Mandal

(Signature)
 (Sri K. Thomas Sukumar)
 Forest Range Officer,
 Chittoor East Range

(Signature)
 (Sri N. Markondaiah)
 Mandal Surveyor
 Pulicherla

(Signature)
 (Sri Mohammad Shafi)
 Forest Section Officer
 Mangalampeta Section

MAP SHOWING RIGHT OF WAY AND EXISTING ROAD IN MANGALAMPETA RESERVE FOREST



**SATELLITE IMAGE OF FENCED AREA WHICH IS UNDER THE POSSESSION OF PATTADARS
IN MANGALAMPETA RESERVE FOREST**



**GOVERNMENT OF ANDHRA PRADESH
FOREST DEPARTMENT**

Rc.No.07/2025/FRO-CE
Date:11.03.2025

504
24/03/25

Office of the Forest Range Officer,
Chittoor East Range, Chittoor.



EVICTIION NOTICE

The pattadars in the address entry are informed that the Government of Andhra Pradesh vide Memo No. 2700219/A1/SC.D/2025 dated 29.01.2025, constituted a committee comprising the Collector & District Magistrate, Chittoor, Superintendent of Police Chittoor, and the Conservator of Forest, Anantapur, to conduct a joint inspection of the lands due to the severity of the allegations, in response to the adverse news article published in *Eenadu Daily* on 29.01.2025. Accordingly, the departmental officials have made the following observations :

1. As per the Mangalampeta Forest Gazette Notification dated: 16.09.1968, an enclosure area of Ac.75.74 cents (or 76 acres) was permitted.
2. As seen from the EC for Sy. No of 295 and Sy No: 296, it is observed that the land to an extent of Ac.75.74 cents was purchased by the pattadars in the address entry, as detailed below :

10/AS

Sl. No.	Name of the pattadar	From whom purchased	Document date	Sy. No.	Extent of land (Ac. Cents)
1	Sri Peddireddy Mithun Reddy	Sri Desi Reddy Chengareddy	30.12.2000	295/1C	11.00
			01.01.2001	295/1C	10.00
2	Sri Peddireddy Laksmu Reddy	Smt. Desi Reddy Mangamma	30.12.2000	295/1A	15.00
3	Smt. Peddireddy Indiramma	Desireddy Sreeramulu reddy	01.01.2001	295/1B	10.80
		Sri Desi Reddy Sarveswara Reddy	01.01.2001	295/1D	0.89
		Sri Desi Reddy Sarveswara Reddy	01.01.2001	296/1	9.11
4	Sri Peddireddy Dwaraknatha Reddy	Sri Challa Kupparamaiah, Smt. Enamandram Lakshmi Devamma, Sri Enamandram Sivakumar, and Sri Enamandram Sivaram	02.02.2001	296/2	18.94
Total :					75.74

3. As per Manual RoR-1B Register, the lands in Sy.No. 295 and Sy.No. 296 total extent of Ac.75.74 cents were mutated in the names of pattadars 1. Sri Peddireddy Mithun Reddy, 2. Sri Peddireddy Ramchandra Reddy, 3. Peddireddy Dwarakanatha Reddy and 4. Smt. Peddireddy Indiramma on 16.02.2006 and issued manual PPB/TD, signed by Tahsildar, and TD countersigned by RDO.

In this regard, a **joint survey** of subject land was conducted by the departmental officials of Revenue, Forest and Survey & Land records on 31.01.2025, 07.02.2025 and 10.02.2025 by issuing prior notice to the pattadars. The joint survey team have concluded the following findings.

1. As per the Mangalampeta Forest Gazette Notification dated: 16.09.1968, an enclosure area of Ac.75.74 cents (or 76 acres) was permitted. However, on-ground observations, all the four pattadar's land under possession has been fenced as a single property, which measures to an extent of Ac.103.98 cents, resulting in an encroachment of forest land to an extent of Ac.32.63 cents i.e. the area under enjoyment and possession of the pattadars beyond the enclosure boundary prescribed in the Gazette of Mangalampeta Reserve Forest. It is also observed that out of the 26 cairn numbers describing the enclosure boundary as per the forest gazette, 15 cairn numbers fall inside the fencing area (area under enjoyment and possession of the pattadars).

2. In addition to this, the joint survey team have noticed deviation in the alignment of the Right of Way.
3. Unauthorized use of Forest Resource - digging of borewell inside the forest area to supply water to the farmland in the enclosure without due permission.

Hence, it has come to the notice of the undersigned that the pattadars in the address entry have committed encroachment of forest land to an extent of Ac. 32.63 cents in Mangalampeta Reserve Forest which was notified U/s 15 of A.P. Forest Act' 1967 vide G.O. Ms. No. 1856, Food & Agriculture (Forest-III) dated: 16.09.1968. Hence, the pattadars in the address entry are hereby directed to show cause within (15) days from the date of receipt of this notice, as to why she/he should not be evicted from the said encroached forest land of Ac. 32.63 cents beyond the enclosure area and the property thereon should not be confiscated to the Government under the provisions of Andhra Pradesh Forest Act, 1967. It is further informed that the Forest Department will initiate erection of forest boundary pillars around the enclosure and hence the pattadars in the address entry are also directed to **remove the fencing laid in the encroached forest land beyond the enclosed area** immediately.

If no reply is received within the above mentioned period of time, it will be deemed that the pattadars in the address entry have no explanation to offer and it will be deemed acceptance of encroachment of the land under control of Forest Department, Government of Andhra Pradesh, and further action will be taken by the undersigned as per provisions of the Andhra Pradesh Forest Act, 1967 and Rules made thereunder.

Receipt of this notice should be acknowledged.

Encl: Joint survey Report
along with maps


Forest Range Officer
Chittoor East Range
Chittoor

To

- 1) Dr. Peddireddy Ramachandra Reddy, S/o Lakshmu Reddy, R/o D.No. 10-34, Maruthi Nagar, M.R. Palli, Tirupati.
- 2) Smt. P. Indiramma, W/o P. Bhaskar Reddy, R/o D.No. 10-34, Maruthi Nagar, M.R. Palli, Tirupati.
- 3) Sri P. Midhun Reddy, S/o Dr. P. Ramachandra Reddy, R/o D.No. 10-34, Maruthi Nagar, M.R. Palli, Tirupati.
- 4) Sri P. Dwarakanath Reddy, S/o Lakshmu Reddy, R/o D.No. 10-34, Maruthi Nagar, M.R. Palli, Tirupati.

✓ Copy submitted to the District Forest Officer, Chittoor for favour of kind information and necessary action.

P.V. Midhun Reddy

MEMBER OF PARLIAMENT, LOK SABHA
RAJAMPET CONSTITUENCY
ANDHRA PRADESH



FLOOR LEADER, YSRCP (L.S.)

MEMBER

- STANDING COMMITTEE ON FINANCE
- CONSULTATIVE COMMITTEE ON HOME AFFAIRS

Date: 26.03.2025

Sub: Reply to Eviction Notice vide Rc.No.07/2025/FRO-CE dt.11.03.2025 –
Reg.

Ref: 1) Eviction Notice vide Rc.No.07/2025/FRO-CE dt.11.03.2025

2) W.P.No.3600 & 3601 of 2025.

Respected Sir,

I received the 1st reference cited notice on 13.03.2025. I have gone through the contents of the same and I deny all the allegations levied unless specifically admitted herein. I am submitting the following reply on behalf of myself and my father, Sri Dr.P.Ramachandra Reddy as he is suffering from a wrist fracture and is not in a position to make signature.

1. Admittedly, myself, my father Sri Dr.P.Ramachandra Reddy, my paternal uncle Sri P.Dwarakanath Reddy and my aunt Smt. P.Indiramma (herein after referred to as my family members) are the owners and possessors of lands admeasuring Ac.75.74 Cents only situated in Sy.No.295 and 296 at Mangalampet Village, Pulicherla Mandal, Chittoor District. Before going any further, I emphatically deny the allegation that all of us are in possession of Ac.103.98 cents and that out of the said land, an extent of land admeasuring Ac.32.63 cents has been encroached.

2. In view of a Notice Coor-5/484751/2025 dt.31.01.2025 and Coor-5/484751/2025 dt.08.02.2025 issued by the Collector and District Magistrate, Chittoor District to each of us proposing to conduct a joint survey, we filed W.P.Nos.3600,3601,3693,3694 of 2025 before the



Hon'ble High Court challenging the said Notice Coor-5/484751/2025 dt.31.01.2025 and Coor-5/484751/2025 dt.08.02.2025 inter alia challenging the competence of the said authority in seeking to conduct survey. Principal Chief Conservator of Forest and Head of Forest Force has been arrayed as 4th respondent. So also, the other family members filed W.P.No.3601 of 2025, W.P.No.3693 of 2025 and W.P.No.3694 of 2025 respectively. After hearing the parties, the Hon'ble High Court through Order dated 13.02.2025 has directed the parties therein including the Forest Department to file their respective counter within two weeks and further the Hon'ble High Court was also pleased to interdict the respondents therein from taking any coercive actions except in accordance with Law. The fulcrum of challenge in the said writ petition is the competence of the authorities in conducting survey. A copy of the affidavit filed in support of the said W.P.s is attached herewith for your ready reference. For brevity, the contents of the same may be read as part and parcel of this explanation. Despite clear directions from the Hon'ble Court to file counters, no counters have been filed to this day by any of the respondents including the Forest Department.

3. As the very legality of the alleged surveys dated 07.02.2025 and 10.02.2025 are under the judicial scrutiny of the Hon'ble High Court, the surveys allegedly conducted on 31.01.2025, 07.02.2025 and 10.02.2025 would not only amount to violation of the Orders of the Hon'ble High Court but also not binding on us. Instead of contesting the matter by filing the counters and inviting the Judgment of the Hon'ble High Court, you have issued the reference 1st cited notice to us thereby seeking to render the issue raised in the above Writ Petitions infructuous, which cannot be countenanced, either in law or facts.

P.V. Midhun Reddy

MEMBER OF PARLIAMENT, LOK SABHA
RAJAMPET CONSTITUENCY
ANDHRA PRADESH



FLOOR LEADER, YSRCP (L.S.)

MEMBER

•STANDING COMMITTEE ON FINANCE
•CONSULTATIVE COMMITTEE ON HOME AFFAIRS

4. As evident from the contents of the reference 1st cited notice, there is reference to the alleged surveys conducted on 31.01.2025, 07.02.2025 and 10.02.2025. No notice was issued to us in respect of the alleged survey on 31.01.2025. As regards the surveys allegedly conducted on 07.02.2025, we have specifically addressed respective letters, all dated 04.02.2025 seeking time for the reasons mentioned therein, which are genuine. No orders were passed on the said representation. To our further dismay, another notice dated 08.02.2025 was sent to one of my father's associate on whatsapp on 08.02.2025 alleging that a part survey was conducted on 07.02.2025 and that further survey would be conducted on 10.02.2025. In the said notice, it was falsely alleged that there was participation from our side in the survey allegedly conducted on 07.02.2025. We reiterate that we did not participate in the said survey. Even the survey allegedly conducted on 10.02.2025, we did not participate. In fact, on 10.02.2025, we filed the above mentioned W.P.s and as such, the Hon'ble High Court is seized of the issue raised in the reference 1st cited notice. Therefore, proceeding against us basing on the reference 1st cited notice, not only amounts to overreaching the Orders of the Hon'ble High Court but also amounts interfering with the administration of justice, which is contemptuous attracting the provisions of Contempt of Courts Act.

Thus, viewed from any angle, the alleged surveys and issuance of the reference 1st notice basing on such alleged surveys is totally unsustainable in the eye of law.

5. Our consistent case has been that the hasty conduct of surveys was not bonafide and the same is fraught with malafides and political vengeance. There is gross violation of principles of natural justice.

P.V. Midhun Reddy

MEMBER OF PARLIAMENT, LOK SABHA
RAJAMPET CONSTITUENCY
ANDHRA PRADESH



FLOOR LEADER, YSRCP (L.S.)

MEMBER

•STANDING COMMITTEE ON FINANCE
•CONSULTATIVE COMMITTEE ON HOME AFFAIRS

- (c) With regard to the allegation of the deviation in the right of way, it is submitted that the road has been laid by the Government pursuant to the proceedings in Ref.No.EFS02-15034/21/2022 dt.27.06.2022. Me or my family members have no role in the laying of the road, in view of the same any allegations cannot be attributed to us.
- (d) With regard to the allegation digging of borewell inside the forest area, it is submitted that no borewell is dug by us in the forest land. Even otherwise when the boundaries of the forest land itself are in question, the question of placing reliance on such survey cannot be countenanced.
- (e) The present eviction notice dt.11.03.2025 is not traceable to any provision of law nor the said notice mentions the same. Without mentioning the same, we would not be in a position to deal with the same.
- (f) The joint survey report enclosed with the eviction notice dt.11.03.2025 specifies that the Government of Andhra Pradesh vide Memo. No.2700219/A1/SC.D/2025, General Administration (SC.D) Dept. dt 29.01.2025 has constituted a Committee comprising of the Collector & District Magistrate Chittoor, Superintendent of Police, Chittoor and the Conservator of Forests, Ananthapuram to conduct a joint inspection of the lands. However, the Survey is not conducted by the constituted Committee, as the Conservator of Forest did not take part in the alleged survey, the same is evident from signatures of the officials on the alleged joint survey report and maps enclosed. First of all, the said Committee itself lacks sanctity and even assuming without admitting that the same is a valid one, one of the member of the purported Committee is not party to it. In the absence of any power to further sub delegate, the absence of the Conservator of Forest, Anantapur and not signing the said report would establish that the same is a illegal report.

V. Midhun Reddy

MEMBER OF PARLIAMENT, LOK SABHA
RAJAMPET CONSTITUENCY
ANDHRA PRADESH



FLOOR LEADER, YSRCP (L.S.)

MEMBER

•STANDING COMMITTEE ON FINANCE
•CONSULTATIVE COMMITTEE ON HOME AFFAIRS

The said stand of ours stands substantiated for the reason that the reference 1st cited notice has been given based on alleged surveys, to which we are not parties to the same and even the said surveys, on the face of it, establish the malafides in seeking to implicate us. The reference 1st cited proceedings are ex facie in total violation of law for the following reasons:

- (a) The present survey is in contravention to the Survey and Boundaries Act, 1923, as the Act contemplates for fixating the boundaries of the disputed lands. Whereas you and other authorities measured the lands without fixating the boundaries first. It is needless to mention that, unless clear boundaries are determined, the question of deciding on the area of encroachments does not arise. The joint survey report is silent as to what method has been used to survey the land. In this context it is relevant to mention that initial survey for said lands was conducted in 1960's during the proceedings before the Forest Settlements Officer and Assistant Settlement Officer. The techniques/methods of survey used then were indigenous and not as accurate as that of the present day, in view of the same there is a probability for variance in the extent of land. It is a settled principle of law that boundaries prevail over extent, in view of the same you and your authorities ought to have determined the boundaries first instead of going by the extent of area. As such the allegation of encroaching Ac.32.63 cents cannot be countenanced.
- (b) Evidently, the initial survey was conducted by using 26 points but whereas now, you and your authority has used 161 points to determine the land. It is settled procedure that for surveying, the authorities have to go by the initially fixed points but not by creating new points. The survey report is silent as to how and why the authorities have determined 161 points for surveying. In view of the same the joint survey is unilateral and is invalid in the eye of law.

P.V. MIDHUN REDDY

MEMBER OF PARLIAMENT, LOK SABHA
RAJAMPET CONSTITUENCY
ANDHRA PRADESH



FLOOR LEADER, YSRCP (L.S.)

MEMBER

•STANDING COMMITTEE ON FINANCE
•CONSULTATIVE COMMITTEE ON HOME AFFAIRS

(g) It is submitted that the eviction notice on one hand calls for an explanation and on the other hand directs me and my family members to "remove the fencing laid in the encroached forest land beyond the enclosed area immediately". This itself establishes the predetermined mind of the Authority to falsely implicate us and thus, the reference cited notice is an Order in the cloak of eviction notice. As such the same is violative of principles of natural justice.

In light of the above-mentioned it is brought to the notice of your authority that all proceedings pursuant to the alleged survey report including the eviction notice dt.11.03.2025 has to be dropped forthwith by virtue of the orders of the Hon'ble High Court of AP in W.P.Nos. 3600,3601,3693,3694 of 2025 dt.13.02.2025.

Enclosures:

- 1) Interim Order in W.P.Nos. 3600, 3601,3693,3694 of 2025 dt.13.02.2025
- 2) Writ Affidavits
- 3) Notice to Collector, Chittoor dt.19.02.2025
- 4) Reply Notice to Collector, Chittoor dt.04.02.2025
- 5) Proceedings of Forest Department Ref.No.EFS02-15034/21/2022 dt.27.06.2022



P.V. Midhun Reddy
(P.V MIDHUN REDDY)

HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI

W.P.Nos.3600, 3601, 3693 & 3694 of 2025

PROCEEDING SHEET

Sl. No	DATE	ORDER	Office Note
	13.02.2025	<p><u>GRKP, J</u></p> <p>Heard Sri C.V. Mohan Reddy, learned Senior Counsel representing on behalf of Sri Kalla Guna Sekhar, learned Counsel for the Writ Petitioners and Sri D. Srinivas, learned Advocate General for Respondents.</p> <p>2. Let Counter Affidavit be filed within two weeks. One week thereafter for filing Rejoinder, if any.</p> <p>3. There shall be a direction to the Official Respondents to follow the due process of law, if any coercive action is sought to be taken.</p> <p>4. List the matter on 06.03.2025.</p> <p style="text-align: right;">_____ GRKP, J</p> <p>JKS</p>	

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATI

W.P.No 3600 OF 2025

Between:

1. P.V.Midhun Reddy
S/o. Dr.P.Ramachandra Reddy
Aged about 47 Years, Occ: Member of Parliament
R/o D.No.10-34, Maruthi Nagar
MR Palli, Tirupathi.

...Petitioner

AND

1. The State of Andhra Pradesh
Rep. by its Principal Secretary
Revenue Department, Secretariat building,
Velagapudi, Guntur District.
2. The Collector and District Magistrate
Chittoor District
3. The Tahsildar, Pulicherla Mandal
Chittoor district
4. Principal Chief Conservator of Forest & Head of Forest Force.
Aranya Bhavan, P.V.S.Land Mark,
Near APIIC Towers, Mangalagiri,
Guntur District-522503

...Respondents

AFFIDAVIT

I P.V.Midhun Reddy, S/o. Dr.P.Ramachandra Reddy, Aged about 47
Years, Occ: Member of Parliament, R/o D.no.10-34, Maruthi Nagar, MR Palli,
Tirupathi, do hereby sincerely and solemnly affirm and state on oath as follows:

1. I am the petitioner herein and as such I am well acquainted with the facts
of the case.

2. The present Writ Petition is filed aggrieved by the action of the Respondents in hastily issuing notices to survey, which is without any basis thereby seeking to interfere with the possession of petitioner's land to Ac.11.00 cents and Ac.10.00 cents in Sy.No.295/1C situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District as the same is violative Article 14,21 and 300A of the Constitution of India.

3. It is submitted that I am the Member of Parliament from Rajampet Constituency. It is submitted that I have purchased land to an Ac.11.00 cents and Ac.10.00 cents in Sy.No.295/1C situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District from Sri.D.Changa Reddy, S/o Desireddi Chinnappa Reddy vide registered sale deed no. 2345/2000, dt.29/12/2000 and deed no.1/2001 on 30.12.2000, respectively. Pursuantly I was issued with pattadar passbook vide Kata No.575. Similarly, my grandfather Sri.P.Lakshmu Reddy has purchased land to an Ac.15.00 cents in Sy.No.295/1A situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District from Sri D.Mangamma, W/o D.Venkatreddy vide registered sale deed no. 2346/2000, dt.29/12/2000. Upon purchase of the same, my grandfather was in possession and enjoyment of the same. He has developed the land by incurring huge expenditure.

4. It is submitted that my uncle (P.Dwarakanath Reddy) has purchased land to an Ac.18.94 cents in Sy.No.296/2 situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District from Sri Challa Kuppu Ramaiah and Smt.

Lakshmi Devamma,(they are the Son and Daughter of Sri Kuppu Ramaiah) vide registered sale deed no. 139/2001, dt.02/02/2001. Pursuantly he was issued with pattadar passbook vide Kata No.578, where in the survey number is wrongly mentioned as 296/1B. My aunt (P.Indiramma) has purchased land to an Ac.10.80 cents in Sy.No.295/1B; Ac.0.89 cents in Sy.No.295/1D and Ac.9.11 cents in Sy.No.296/1 situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District from Sri D.Sriramulu Reddy and Sri D.Sarveswara Reddy (who are the sons of Sir Changa Reddy), vide registered sale deed no. 2347/2000, dt.29/12/2000 and deed no.2/2001, dt.30.12.2000, respectively. Pursuantly she was issued with pattadar passbook vide Kata No.577. Respective vendors have handed over the possession of the respective extents of land on the date of purchase and all the purchasers are in continuous possession and enjoyment of the same since then. Upon demise of my grandfather, the said land of Ac.15 cents in Sy.No.295/1A devolved upon my father and revenue records were mutated in his name and pattadar passbook is issued vide kata no.738. The total land extent being owned by us in Sy.No.295 and 296 is Ac.75.74 cents. Since the dates of respective sale/mutation, we have been in peaceful possession and enjoyment of our respective lands without out any disturbance.

5. It is submitted that our respective vendors represented that prior to declaring the forest situated in Chittoor as Reserved Forest, the Government has issued notification on 31.05.1962 under Section 4 of the Indian Forest Act, 1927. Subsequently a proclamation of the proposed lands to be included in the

reserve forest was made on 15.06.1964. Pursuant to the same my vendors' predecessors in title (namely: D.Venkatreddy and C.Kupparamaiah) has made an objection stating their lands were include in the published gazette and was considered by the Forest Settlement Officer vide. Proceedings in Ref.B.1421/6. An enquiry was conducted considering various evidences and vide orders dt.03.08.1965 issued under Section 10 of the Act, it is held that Land to an extent of Ac.75.74 cents is a patta land. However, as the patta lands were scattered across the forest in different plots. So, a proposal was made to give the whole extent in one plot. The Petitioners therein has consented and subsequently the Assistant Conservator of Forest has also agreed for the same.

6. It is submitted that that Sri D.Venkatreddy and Sri C.Kupparamaiah has applied before the Assistant Settlement Officer, Chittoor vide.C.S.No. 50 and 88/11(a)/65 under Section 11(a) of the Andhra Pradesh Estates (Abolition and Conversion into Ryotwari) Act, 1948 seeking ryotwari pattas for their land holding to an extent of Ac.75.74 cents. The Assistant Settlement Officer, Chittoor after due enquiry and note of the order of the Forest Settlement Officer dt. 03.08.1965 has allowed the claim for issuance of Pattas vide orders dt.05.09.1966.

7. It is submitted that the Government of Andhra Pradesh has issued GO.Ms.No.1850, dt.16.09.1968 under Section 15 of the Andhra Pradesh Forest Act,1967, declaring the boundaries of the reserved Forest where it has

observed the existence of the subject land of Ac.75.74 cents and also acknowledges the existence of cart track till the said lands.

8. It is submitted that a Suo Moto revision against the order of the Assistant Settlement Officer, Chittoor dt.05.09.1966 was initiated before the Director of Settlements, Hyderabad vide R.P.No.1 of 1975. The Director of Settlements vide orders dt.19.11.1981 has affirmed the decision of the Assistant Settlement Officer, Chittoor, confirming the eligibility of pattas to an extent of Ac.75.74 cents in Sy.No.295 and 296 of Mangalampeta Village. Hence the title over the said lands has become absolute in favour of D.Venkatreddy and Sri C.Kupparamaiah who are my vendors ancestors.

9. It is submitted that the Principal Chief Conservator of Forests & Head of Forest Force has issued proceedings vide. Ref.no.EFS02-15034/21/2022 dt.27.06.2022 according permission for the upgradation of the earthen road to BT road from Mangalampet-Kothapeta R&B to Elukadhoonipeta Beat, Mangalampet Section. A conjoint reading of this proceedings along with the Gazette dt.16.09.1968; Proceedings of the Forest Settlement Officer in Ref.B.1421/6 dt.03.08.1965; Proceedings of Director of Settlements in R.P.No.1 of 1975 dt.19.11.1989 along with our Sale Deeds and Pattadar Passbooks would clearly establish my clear right and title over the subject land.

10. While the situation was as described, Eenadu Daily News Paper on 29.01.2025 has published an article titled "Adavilo Akrama Samrajyam" by falsely alleging that me and my family members have encroached the forest

land to an extent of Ac.75.74 cents. It was further alleged that in the FMB records the existing private land is only Ac.23.69 Cents but whereas in registration it is shown as Ac.43.8 Cents and in Adangal as Ac.75.74 Cents. A bare perusal of the article makes it clear that the Eenadu Daily News Paper has made the said allegation basing on the FMB records of the year 1952. As stated above, several proceedings and GO were issued since 1965 making clear that land to an extent of Ac.75.74 cents are patta lands. Without considering the subsequent proceedings, the Eenadu Daily News Paper, which is inimically disposed against me, has published a false, distorted and baseless article against me and my family alleging encroachment. In fact, my father filed a defamation suit vide OS.No.58 of 2024 on the file of Learned IX Additional District Court, Chittoor for damages of Rs.50 Crores for publishing a false news article against him alleging my involvement in a fire accident at RDO Office, Madanapalli. As such, the said news paper has an axe to grind against us and they are continuing their tirade against him and us as were are his family members by publishing false and defamatory articles.

11. While so, to my utter consternation, I received a Notice dated 31.01.2025 in Coor - 5/484751/2025 on 03.02.2025 from the 2nd respondent stating that the Government has constituted a committee on 29.01.2025 to investigate on the allegations published in the newspaper mentioned above to conduct joint inspection of the land and submit report to the Government. It is alleged that the lands in Sy.No.295 and 296 of Mangalampeta Village of Pulicherla Mandal need to be inspected jointly with the forest and revenue authorities in order to find out

and fix the exact boundary between "land in enclosure" and forest land on 07.02.2025 by 10.00 am. The said notice was served upon me, my father, my father's brother and my aunt. A reading of the said notice basing on a newspaper item published in Eenadu daily on 29.01.2025 is fraught with bias and malafides and for this precise reason, a vague notice has been given by the 2nd respondent without even conducting a preliminary enquiry about the alleged encroachment. Notice does not give any details except for referring to the newspaper article and it is reiterated that the said publication has no basis. The said notice is not revealing the extent of property to be inspected jointly. It is not mentioned under which provision of law a committee has been constituted, what is the authority of such Committee and as to under what provision of law, the said notice has been given or under what authority of law, the said Committee can function. As such, no inspection can be conducted basing on such vague and illegal notice. Thus, issuance of such notice itself is ultra vires of this Authority's power and not traceable to any provision of law. The notice is silent as to the proposed survey is for an extent of Ac.75.74 cents or Ac.23.69 cents as per the article published in Eenadu Daily News Paper and sought for clarification of the notice dt.31.02.2025. Be that as it may, as my presence at the designated time and place was too short and I would not be in a position to attend and at any rate, the said notice is vague and incomprehensible. Therefore, I had sent a legal notice dated 04.02.2025 calling upon the 2nd respondent to defer the survey till the issues raised by me in the

said notice are addressed. For brevity, the contents of the same may be read as part and parcel of this affidavit.

12. It is submitted that the said notice was served upon the 2nd respondent on 05.02.2025 and I was under the bonafide impression that the 2nd respondent would act upon the contents of my legal notice and accordingly, defer the proceedings till clarifications are given. However, there was no response to my notice. Surprisingly, the respondents swarmed my land on 07.01.2025 and started conducting unilateral survey, without even reference to my legal notice. After issuance of the said legal notice, there was no order or proceeding dealing with the contents of my legal notice nor there was any correspondence from the 2nd respondent rejecting my request for deferment and furnishing of data mentioned therein.

13. It is submitted that on 08.02.2025, through whatsapp a notice in Coor-5/484751/2025 dt.08.02.2025 was received by one of the associate of my father. To my surprise, through the said notice, the 3rd respondent alleges that a survey was conducted on 07.02.2025 in the presence of my representatives and that during the field survey, few points necessary to do the survey could not be identified on the field and that a follow up joint survey by the Forest and Revenue authorities will be scheduled on 10.02.2025. The contents of the said notice are fraught with falsities and distortions. There was no representative from my side, who has been deputed for the above purpose. When I have specifically requested for the data to be provided and asked for deferment of

the survey till the same is provided, the question of my representative participating in the survey does not arise. Unfortunately, mischief is being played by the respondents to legitimize their illegal survey, which cannot be countenanced, either in law or on facts. In fact, the said notice was sent through whatsapp on 08.02.2025 to associate of my father. Such service is not a valid service of notice, as held by the Hon'ble Apex Court. As such the same could not be considered as a valid service of notice and such action is in total violation of principles of natural justice. It is further submitted that none of my authorised representatives were present at the time of alleged survey on 07.02.2025, only the regular employees of our farms were present doing farming works. The conducting of survey again on 10.02.2025, without serving proper notice on me clearly shows the predetermined mind of the official respondents.

14. It is submitted that the above chronology of events clinchingly establish that the whole genesis of survey basing on a false paper publication and without even conducting a preliminary enquiry is a schematic attempt to deprive me of my property, of which I have been possession for more than two and half decades. The alacrity with which a so called Committee was constituted and survey is being done smacks of malafides and arbitrariness. Basing on a false article published by a newspaper, constitution of a committee and conducting a survey on such a war footing basis speaks volumes of the official respondents' intentions to harass, intimidate and deprive me of my property and evidently, the same is politically motivated. Issuance of such a vague and baseless notice, which does not even refer to the provision of law, violates my constitutional right

guaranteed under Art.300-A of the Constitution of India and amounts to interference with his enjoyment over the same.

15. It is submitted that I also came to know that basing on the above false article dated 29.01.2025, the Hon'ble National Green Tribunal has suo motto initiated enquiry in this regard. Without even awaiting any orders of the Hon'ble Tribunal and without even waiting for any adjudication to take place by the Hon'ble Tribunal, the respondent no.2 and 3 are acting hastily, which is obviously motivated by political vengeance against me and my family members.

16. It is respectfully submitted that the 2nd and 3rd respondents are openly proclaiming that by virtue of the survey done by them, which is ex facie illegal and arbitrary, they are going to dispossess us from our property. First of all, conducting such survey basing on a newspaper publication, which is totally based on incorrect and false information, itself is illegal and secondly, such unilateral survey is not permissible in law and thirdly, basing on such illegal survey, the respondents cannot interfere with our possession and enjoyment over my land. Despite such glaring illegalities, the respondents 2 and 3 are scheming to use their power to forcibly dispossess me, which is illegal and cannot be countenanced, either in law or on facts.

17. Under the above circumstances, I have no alternative remedy and have therefore sought relief under the extraordinary jurisdiction of this Hon'ble Court, invoking Article 226 of the Constitution. I have not filed any other Writ, Suit or

direction before any authority or Court for the relief sought for in the present Writ Petition.

Pending disposal of this writ petition, it is therefore prayed that this Hon'ble Court may be pleased direct the respondents not to interfere with the peaceful possession of the petitioner's land admeasuring Ac.11.00 cents and Ac.10.00 cents in Sy.No.295/1C situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District and pass such orders as are deemed fit and proper in the circumstances of the case.

Pending disposal of this writ petition, it is therefore prayed that this Hon'ble Court may be pleased to stay all further proceedings pursuant to Notice in Coor-5/484751/2025 dt.31.01.2025 and Coor-5/484751/2025 dt.08.02.2025, including acting upon such surveys and pass such orders as are deemed fit and proper in the circumstances of the case.

For the reasons stated above, it is respectfully prayed that this Hon'ble Court may be pleased to issue an appropriate writ, direction, order, or orders, particularly in the nature of a Writ of Mandamus, declaring the notice Coor-5/484751/2025 dt.31.01.2025 and Coor-5/484751/2025 dt.08.02.2025 issued by the 2nd respondent as illegal, arbitrary and violative of Article 14, 21 and 300A of the Constitution of India and consequently set aside the same and direct the respondents to not interfere with the petitioner's possession over the lands to an extent of Ac.11.00 cents and Ac.10.00 cents in Sy.No.295/1C situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District and pass such other

order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Sworn and signed before me
on this the day of February, 2025.

Deponent

Advocate:

VERIFICATION

I P.V.Midhun Reddy, S/o. Dr.P.Ramachandra Reddy, Aged about 47 Years, Occ: Member of Parliament, R/o D.no.10-34, Maruthi Nagar, MR Palli, Tirupathi, do hereby verify and state that the contents of the Affidavit filed in support of the Writ Petition are true to my personal knowledge, facts are true to my knowledge based on information and on records and believed to be correct and those of last para's are based on legal advice believed to be correct. Hence, verified on this the day of February, 2025.

Counsel for the Petitioner

Deponent

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATI

W.P.No 3601 OF 2025

Between:

Dr.P.Ramachandra Reddy
S/o. Lakshmu Reddy, Aged about 73 Years
Occ: Member of Legislative Assembly
R/o D.no.10-34, Maruthi Nagar
MR Palli, Tirupathi.

...Petitioner

AND

1. The State of Andhra Pradesh
Rep. by its Principal Secretary
Revenue Department, Secretariat building,
Velagapudi, Guntur District.
2. The Collector and District Magistrate
Chittoor District
3. The Tahsildar, Pulicherla Mandal
Chittoor district
4. Principal Chief Conservator of Forest & Head of Forest Force.
Aranya Bhavan, P.V.S.Land Mark,
Near APIIC Towers, Mangalagiri,
Guntur District-522503

...Respondents

AFFIDAVIT

I Dr.P.Ramachandra Reddy, S/o. Lakshmu Reddy, Aged about 73 Years, Occ: Member of Legislative Assembly, R/o D.no.10-34, Maruthi Nagar, MR Palli, Tirupathi, do hereby sincerely and solemnly affirm and state on oath as follows:

1. I am the petitioner herein and as such I am well acquainted with the facts of the case.

observed the existence of the subject land of Ac.75.74 cents and also acknowledges the existence of cart track till the said lands.

8. It is submitted that a Suo Moto revision against the order of the Assistant Settlement Officer, Chittoor dt.05.09.1966 was initiated before the Director of Settlements, Hyderabad vide R.P.No.1 of 1975. The Director of Settlements vide orders dt.19.11.1981 has affirmed the decision of the Assistant Settlement Officer, Chittoor, confirming the eligibility of pattas to an extent of Ac.75.74 cents in Sy.No.295 and 296 of Mangalampeta Village. Hence the title over the said lands has become absolute in favour of D.Venkatreddy and Sri C.Kupparamaiah who are my vendors ancestors.

9. It is submitted that the Principal Chief Conservator of Forests & Head of Forest Force has issued proceedings vide. Ref.no.EFS02-15034/21/2022 dt.27.06.2022 according permission for the upgradation of the earthen road to BT road from Mangalampet-Kothapeta R&B to Elukadhoonipeta Beat, Mangalampet Section. A conjoint reading of this proceedings along with the Gazette dt.16.09.1968; Proceedings of the Forest Settlement Officer in Ref.B.1421/6 dt.03.08.1965; Proceedings of Director of Settlements in R.P.No.1 of 1975 dt.19.11.1989 along with our Sale Deeds and Pattadar Passbooks would clearly establish my clear right and title over the subject land.

10. While the situation was as described, Eenadu Daily News Paper on 29.01.2025 has published an article titled "Adavilo Akrama Samrajyam" by

falsely alleging that me and my family members have encroached the forest land to an extent of Ac.75.74 cents. It was further alleged that in the FMB records the existing private land is only Ac.23.69 Cents but whereas in registration it is shown as Ac.43.8 Cents and in Adangal as Ac.75.74 Cents. A bare perusal of the article makes it clear that the Eenadu Daily News Paper has made the said allegation basing on the FMB records of the year 1952. As stated above, several proceedings and GO were issued since 1965 making clear that land to an extent of Ac.75.74 cents are patta lands. Without considering the subsequent proceedings, the Eenadu Daily News Paper, which is inimically disposed against me, has published a false, distorted and baseless article against me and my family alleging encroachment. In fact, I filed a defamation suit vide OS.No.58 of 2024 on the file of Learned IX Additional District Court, Chittoor for damages of Rs.50 Crores for publishing a false news article against me alleging my involvement in a fire accident at RDO Office, Madanapalli. As such, the said news paper has an axe to grind against us and they are continuing their tirade against me and my family members by publishing false and defamatory articles.

11. While so, to my utter consternation, I received a Notice dated 31.01.2025 in Coor - 5/484751/2025 on 03.02.2025 from the 2nd respondent stating that the Government has constituted a committee on 29.01.2025 to investigate on the allegations published in the newspaper mentioned above to conduct joint inspection of the land and submit report to the Government. It is alleged that the lands in Sy.No.295 and 296 of Mangalampeta Village of

Pulicherla Mandal need to be inspected jointly with the forest and revenue authorities in order to find out and fix the exact boundary between "land in enclosure" and forest land on 07.02.2025 by 10.00 am. The said notice was served upon me, my son, my brother and my sister-in-law. A reading of the said notice basing on a newspaper item published in Eenadu daily on 29.01.2025 is fraught with bias and malafides and for this precise reason, a vague notice has been given by the 2nd respondent without even conducting a preliminary enquiry about the alleged encroachment. Notice does not give any details except for referring to the newspaper article and it is reiterated that the said publication has no basis. The said notice is not revealing the extent of property to be inspected jointly. It is not mentioned under which provision of law a committee has been constituted, what is the authority of such Committee and as to under what provision of law, the said notice has been given or under what authority of law, the said Committee can function. As such, no inspection can be conducted basing on such vague and illegal notice. Thus, issuance of such notice itself is ultra vires of this Authority's power and not traceable to any provision of law. The notice is silent as to the proposed survey is for an extent of Ac.75.74 cents or Ac.23.69 cents as per the article published in Eenadu Daily News Paper and sought for clarification of the notice dt.31.02.2025. Be that as it may, as my presence at the designated time and place was too short and I would not be in a position to attend and at any rate, the said notice is vague and incomprehensible. Therefore, I had sent a legal notice dated 04.02.2025 calling upon the 2nd

respondent to defer the survey till the issues raised by me in the said notice are addressed. For brevity, the contents of the same may be read as part and parcel of this affidavit.

12. It is submitted that the said notice was served upon the 2nd respondent on 05.02.2025 and I was under the bonafide impression that the 2nd respondent would act upon the contents of my legal notice and accordingly, defer the proceedings till clarifications are given. However, there was no response to my notice. Surprisingly, the respondents swarmed my land on 07.01.2025 and started conducting unilateral survey, without even reference to my legal notice. After issuance of the said legal notice, there was no order or proceeding dealing with the contents of my legal notice nor there was any correspondence from the 2nd respondent rejecting my request for deferment and furnishing of data mentioned therein.

13. It is submitted that on 08.02.2025, through whatsapp a notice in Coor-5/484751/2025 dt.08.02.2025 was received by one of my associate. To my surprise, through the said notice, the 3rd respondent alleges that a survey was conducted on 07.02.2025 in the presence of my representatives and that during the field survey, few points necessary to do the survey could not be identified on the field and that a follow up joint survey by the Forest and Revenue authorities will be scheduled on 10.02.2025. The contents of the said notice are fraught with falsities and distortions. There was no representative from my side, who has been deputed for the above purpose. When I have

specifically requested for the data to be provided and asked for deferment of the survey till the same is provided, the question of my representative participating in the survey does not arise. Unfortunately, mischief is being played by the respondents to legitimize their illegal survey, which cannot be countenanced, either in law or on facts. In fact, the said notice was sent through whatsapp on 08.02.2025 to my associate. Such service is not a valid service of notice, as held by the Hon'ble Apex Court. As such the same could not be considered as a valid service of notice and such action is in total violation of principles of natural justice. It is further submitted that none of my authorised representatives were present at the time of alleged survey on 07.02.2025, only the regular employees of our farms were present doing farming works. The conducting of survey again on 10.02.2025, without serving proper notice on me clearly shows the predetermined mind of the official respondents.

14. It is submitted that the above chronology of events clinchingly establish that the whole genesis of survey basing on a false paper publication and without even conducting a preliminary enquiry is a schematic attempt to deprive me of my property, of which I have been possession for more than two and half decades. The alacrity with which a so called Committee was constituted and survey is being done smacks of malafides and arbitrariness. Basing on a false article published by a newspaper, constitution of a committee and conducting a survey on such a war footing basis speaks volumes of the official respondents' intentions to harass, intimidate and

deprive me of my property and evidently, the same is politically motivated. Issuance of such a vague and baseless notice, which does not even refer to the provision of law, violates my constitutional right guaranteed under Art.300-A of the Constitution of India and amounts to interference with his enjoyment over the same.

15. It is submitted that I also came to know that basing on the above false article dated 29.01.2025, the Hon'ble National Green Tribunal has suo motto initiated enquiry in this regard. Without even awaiting any orders of the Hon'ble Tribunal and without even waiting for any adjudication to take place by the Hon'ble Tribunal, the respondent no.2 and 3 are acting hastily, which is obviously motivated by political vengeance against me and my family members.

16. It is respectfully submitted that the 2nd and 3rd respondents are openly proclaiming that by virtue of the survey done by them, which is ex facie illegal and arbitrary, they are going to dispossess us from our property. First of all, conducting such survey basing on a newspaper publication, which is totally based on incorrect and false information, itself is illegal and secondly, such unilateral survey is not permissible in law and thirdly, basing on such illegal survey, the respondents cannot interfere with our possession and enjoyment over my land. Despite such glaring illegalities, the respondents 2 and 3 are scheming to use their power to forcibly dispossess me, which is illegal and cannot be countenanced, either in law or on facts.

17. Under the above circumstances, I have no alternative remedy and have therefore sought relief under the extraordinary jurisdiction of this Hon'ble Court, invoking Article 226 of the Constitution. I have not filed any other Writ, Suit or direction before any authority or Court for the relief sought for in the present Writ Petition.

Pending disposal of this writ petition, it is therefore prayed that this Hon'ble Court may be pleased direct the respondents not to interfere with the peaceful possession of the petitioner's land admeasuring Ac.15.00 cents in Sy.No.295/1A situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District and pass such orders as are deemed fit and proper in the circumstances of the case.

Pending disposal of this writ petition, it is therefore prayed that this Hon'ble Court may be pleased to stay all further proceedings pursuant to Notice in Coor-5/484751/2025 dt.31.01.2025 and Coor-5/484751/2025 dt.08.02.2025, including acting upon such surveys and pass such orders as are deemed fit and proper in the circumstances of the case.

For the reasons stated above, it is respectfully prayed that this Hon'ble Court may be pleased to issue an appropriate writ, direction, order, or orders, particularly in the nature of a Writ of Mandamus, declaring the notice Coor-5/484751/2025 dt.31.01.2025 and Coor-5/484751/2025 dt.08.02.2025 issued by the 2nd respondent as illegal, arbitrary and violative of Article 14, 21 and

300A of the Constitution of India and consequently set aside the same and direct the respondents to not interfere with the petitioner's possession over the lands to an extent of Ac.15.00 cents in Sy.No.295/1A situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Sworn and signed before me
on this the day of February, 2025.

Deponent

Advocate:

VERIFICATION

I Dr.P.Ramachandra Reddy, S/o. Lakshmu Reddy, Aged about 73 Years, Occ: Member of Legislative Assembly, R/o D.no.10-34, Maruthi Nagar, MR Palli, Tirupathi, do hereby verify and state that the contents of the Affidavit filed in support of the Writ Petition are true to my personal knowledge, facts are true to my knowledge based on information and on records and believed to be correct and those of last para's are based on legal advice believed to be correct. Hence, verified on this the day of February, 2025.

Counsel for the Petitioner

Deponent

L.Madhusudhan Reddy, B.Sc., B.L.,
Advocate

Cell No: 98481 75467
Phone: (0) 2240157
Off: 100 E, Gopal Raju Colony
Tirupati.
Res: 9-432G, Lingeswara Nagar
Sainagar Panchayat
Near Avilala, Tirupati
e-mail id: lakkireddimsreddy@gmail.com
*If any reply to residential address only

To
The District Collector & District Magistrate,
Chittoor District.

Recd Date: 04-02-2025
5/2/25
DISTRICT COLLECTOR
CHITTOOR

Sir,

My client Peddi Reddi Ramachandra Reddy S/o. P.Lakshmu Reddy has instructed me to give the following reply for your notice with reference.No. Coor - 5/484751/2025 dt 31-01-2025, which is served to him on 03-02-2025.

1. My client states that your notice is not revealing the extent of property to be inspected jointly, and the said notice basing on a newspaper item published in Eenadu daily on 29.01.2025 without even conducting a preliminary enquiry and without even arriving at a prima facie conclusion about the allegations in news item and the said notice does not given any details except for referring to the newspaper article and it is reiterated that the said publication has no basis. My client states that the said notice is not revealing the extent of property to be inspected jointly. As such, no joint inspection can be conducted basing on such vague and illegal short period notice.

2. My client states that due to political rivalry under influence of ruling party, since several days the Eenadu Daily News Paper is making false allegations against my client and his family members, by one way or other without any facts. My client likes to bring to your notice that, the Eenadu Telugu Daily is intentionally targeting my client and his family by promoting baseless news articles against them. Recently, my client Sri Peddireddi Ramachandra Reddy,

L. MADHUSUDHAN REDDY
ADVOCATE
B.Sc., B.L.
Res: # 9-432G, Lingeswara Nagar
Sai Nagar Panchayat, Near Avilala
TIRUPATI, F. No: APB77/1888
Cell: 98481 75467

Former Minister and MLA, Punganur has also filed defamation suit O.S.No. 58/2024, against the Eenadu Daily Newspaper, on the file of Hon'ble IX Additional District Court, Chittoor for damages of Rs 50 Crores as the false news item against him, in the issue of Madanapalli RDO Office Fire Accident Case is damaged his reputation in public. Due to the above said suit the Eenadu Daily Newspaper's management has published the false news item on 29-01-2025 against my client and his family members without any basis and without getting any prior explanation from them. On the basis of said false news item the government in hurry manner has constituted alleged committee only to blackmail my client's family. My client states that the allegations made in the said news item are figment of the said newspaper's imagination and purposely published to defame and harass my client and his family members and it does not bear any semblance of truth. My client is contemplating to initiate defamatory proceedings against the said newspaper for its irresponsible publication of false news against him and his family members thereby defaming them in the public.

3. My client states that as the above mentioned article in Eenadu Daily News paper on 29-01-2025 as "Adavilo Akrama Samrajyam" has conveyed that my client and his family members are holding a land of 75.75 Acres in which only 23.69 acres are genuine and the rest are unauthorized, which is totally baseless. My client Sri Peddireddi Ramachandra Reddy (Former Minister and present MLA of Punganur), his younger brother Sri Peddireddi Dwarakanath Reddy (MLA of Thamballapalle), my client's Sister - in - Law Smt. Indiramma and my client's son P.Mithun Reddy are holding total land of Ac 75.74 in Survey No 295 and 296 at Mangalampet Village, Pulicherla Mandal, Chittoor District which are purchased under 1) Reg. Doc.No. 2346/2000 Dt 29-12-2000, for an extent of Ac 15.00 2) Doc. No. 1/2001 Dt 30-12-2000 for an extent of Ac 10.00 3) Doc.No.2345/2000 Dt 29-12-2000 for an extent of Ac 11.00 4) Doc.No.139/2001 Dt 02-02-2001 for an extent of Ac 18.94 and 5) Doc No. 2347/2000 Dt 29-12-2000 for an extent of Ac 10.80 Cents and lastly Doc.No. 2/2001 Dt 30-12-2000 for an extent of Ac 10.00 (in total Ac 75.74) and for the said land my client have the records and the order copy dt 19-11-1981, issued by the Director of Land Settlements, Andhra Pradesh, Hyderabad. My client states that Ryotwari Patta was issued for an extent of 75.74 Acres by Asst Settlement Officer, Chittoor in R.S. No 295 and 296 at Chandragiri


L. MAHUSUDHAN REDDY
 ADVOCATE B.Sc., B.L.
 Reg. No. 5-4320, Lingewar Nagar
 Sai Nagar Panchayat, Near Avilala
 TIRUPATI, E. No: A/877/158
 Cst: 098451 75467

Taluk, Mangalamapet Village, Chittoor District in his S.R.No 50 and 58/11(a)/(65)/C&R on 05/09/1966 and a Suo Motu Revisional Enquiry was initiated and the notices were issued for the holders of Scheduled Land of 75.74 Acres in Survey No 295 and 296 on 01/07/1975. My client states that after 6 years from initiating the above enquiry, i.e. on 19/11/1981 the final judgement was pronounced. My client states that the said Judgment says "In the light of the above position, I am convinced that the respondents are eligible for Patta Ryotwari Patta for the full surveyed area of Ac. 75.74 in S.Nos 295 and 296 correlated to P.Nos. 1 to 7 of Mangalampeta Village and accordingly the order of the Asst Settlement Officer, Chittoor in S.R. No 50 and 88/11(a)/64, Dt. 5-9-66 are confirmed. In the result the Suo Motu Revisional Enquiry is dropped." My client states that the as per Gazette dt 16th September 1968, the land in Sy Nos 295 and 296 of Mangalamapet Village in Chandragiri Taluq are is an enclosure with an extent of 75.74 Acres and the right of way was also admitted for a width of 30 Ft. My client states that for the above said total land of Ac 75.74. Pattadar pass books have been given to my client and his family members recognizing their valid and legal possession over their respective extents of land.

4. My client states that the above narration of events clinchingly establish that the allegations in the newspaper are wholly false, baseless and vexatious and the same are only made with a motive to harass my client and tarnish his reputation and his family members. Basing on such a false article, constitution of a Committee and a plan to conduct a joint survey on such a war footing basis cannot be countenanced and the same smacks of malafides and arbitrariness and the same amounts the violation of my client's constitutional right guaranteed under Art.300-A of the Constitution of India and amounts to interference with his enjoyment over the same.

5. My client states that the government has twice took up the survey in the past for the same land and confirmed that there were no violations. Now you have issued the notice in question, without revealing the extent and particulars of land for which the joint inspection is proposed. My client states that he wants to know on which extent the joint inspection is proposed and whether it is on Ac 75.74 as per the records (or) 23.69 acres as per the adverse article published in

18/11/2025
 L. MADHUSUDHAN REDDY
 ADVOCATE B.Sc., B.L.
 Res: # 4-432G, Lingasara Nagar
 Sai Nagar Panchayati, Near Avilata
 TIRUPATI, E. No: AP/377/1987
 C-Id: 0*8481 75467

Eenadu Daily Newspaper. My client will cooperate for the said joint inspection after receiving the clarification about the joint inspection properly because without the said clarification of extent and particulars of the land, my client can't submit the records at the time of joint inspection.

6. My client states that he is pre occupied with his fixed time schedule on 07-02-2025, in the service of public and suddenly the fixed schedule can't be changed/postponed/cancelled. Hence, he is not in position to attend the proposed joint inspection on 07-02-2025 and requesting you to postpone the same by fixing any date after two weeks, with the above clarification about the extent of the property and particulars of property of proposed joint inspection.


ADVOCATE
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*If any reply to residential address only

Date: 04-02-2025

To
The District Collector & District Magistrate,
Chittoor District.

Received
5/2/25
DISTRICT COLLECTOR
CHITTOOR

Sir,

My client Peddi Reddi Mithun Reddy S/o. P. Ramachandra Reddy has instructed me to give the following reply for your notice with reference No. Coor - 5/484751/2025 dt 31-01-2025, which is served to him on 03-02-2025.

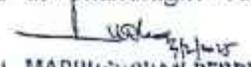
1. My client states that your notice is not revealing the extent of property to be inspected jointly, and the said notice basing on a newspaper item published in Eenadu daily on 29.01.2025 without even conducting a preliminary enquiry and without even arriving at a prima facie conclusion about the allegations in news item and the said notice does not given any details except for referring to the newspaper article and it is reiterated that the said publication has no basis. My client states that the said notice is not revealing the extent of property to be inspected jointly. As such, no joint inspection can be conducted basing on such vague and illegal short period notice.

2. My client states that due to political rivalry under influence of ruling party, since several days the Eenadu Daily News Paper is making false allegations against my client and his family members, by one way or other without any facts. My client likes to bring to your notice that, the Eenadu Telugu Daily is intentionally targeting my client and his family by promoting baseless news articles against them. Recently, my client's father Sri Peddireddi Ramachandra

L. MADHUSUDHAN REDDY
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TIRUPATI, E. No: AP/877/1988
Cell: 98481 75467

Reddy, Former Minister and MLA, Punganur has also filed defamation suit O.S.No. 58/2024, against the Eenadu Daily Newspaper, on the file of Hon'ble IX Additional District Court, Chittoor for damages of Rs 50 Crores as the false news item against him, in the issue of Madanapalli RDO Office Fire Accident Case is damaged his reputation in public. Due to the above said suit the Eenadu Daily Newspaper's management has published the false news item on 29-01-2025 against my client and his family members without any basis and without getting any prior explanation from them. On the basis of said false news item the government in hurry manner has constituted alleged committee only to blackmail my client's family. My client states that the allegations made in the said news item are figment of the said newspaper's imagination and purposely published to defame and harass my client and his family members and it does not bear any semblance of truth. My client is contemplating to initiate defamatory proceedings against the said newspaper for its irresponsible publication of false news against him and his family members thereby defaming them in the public.

3. My client states that as the above mentioned article in Eenadu Daily News paper on 29-01-2025 as "Adavilo Akrama Samrajyam" has conveyed that my client and his family members are holding a land of 75.75 Acres in which only 23.69 acres are genuine and the rest are unauthorized, which is totally baseless. My client's father Sri Peddireddi Ramachandra Reddy is a Former Minister and MLA, Punganur, My client's Uncle Sri Peddireddi Dwarakanath Reddy Garu is also MLA, Thamballapalle, My client's Aunt Smt. Indiramma Garu and my client is holding a land of 75.74 Acres in Survey No 295 and 296 at Mangalampet Village, Pulicherla Mandal, Chittoor District which are purchased under 1) Reg. Doc.No. 2346/2000 Dt 29-12-2000, for an extent of Ac 15.00 2) Doc. No. 1/2001 Dt 30-12-2000 for an extent of Ac 10.00 3) Doc.No.2345/2000 Dt 29-12-2000 for an extent of Ac 11.00 4) Doc.No.139/2001 Dt 02-02-2001 for an extent of Ac 18.94 and 5) Doc No. 2347/2000 Dt 29-12-2000 for an extent of Ac 10.80 Cents and lastly Doc.No. 2/2001 Dt 30-12-2000 for an extent of Ac 10.00 (in total Ac 75.74) and for the said land my client have the records and the order copy dt 19-11-1981. issued by the Director of Land Settlements, Andhra Pradesh, Hyderabad. My client states that Ryotwari Patta was issued for an extent of 75.74 Acres by Asst Settlement Officer, Chittoor in R.S. No 295 and 296 at Chandragiri Taluk,


L. MADHUSUDHAN REDDY
 ADVOCATE B.Sc., B.L.
 Res: # 5-432/G, Lingetwar Nagar
 Sri Naxam Mancheyed, Near Avilala
 TRIPATI, E, Near AP/877/1988
 (Cell: 098481 75467)

Mangalamapet Village, Chittoor District in his S.R.No 50 and 58/11(a)/(65)/C&R on 05/09/1966 and a Suo Motu Revisional Enquiry was initiated and the notices were issued for the holders of Scheduled Land of 75.74 Acres in Survey No 295 and 296 on 01/07/1975. My client states that after 6 years from initiating the above enquiry, i.e. on 19/11/1981 the final judgement was pronounced. My client states that the said Judgment says "In the light of the above position, I am convinced that the respondents are eligible for Patta Ryotwari Patta for the full surveyed area of Ac. 75.74 in S.Nos 295 and 296 correlated to P.Nos. 1 to 7 of Mangalampeta Village and accordingly the order of the Asst Settlement Officer, Chittoor in S.R. No 50 and 88/11(a)/64, Dt. 5-9-66 are confirmed. In the result the Suo Motu Revisional Enquiry is dropped." My client states that the as per Gazette dt 16th September 1968, the land in Sy Nos 295 and 296 of Mangalampet Village in Chandragiri Taluq are is an enclosure with an extent of 75.74 Acres and the right of way was also admitted for a width of 30 Ft. My client states that for the above said total land of Ac 75.74, Pattadar pass books have been given to my client and his family members recognizing their valid and legal possession over their respective extents of land.

4. My client states that the above narration of events clinchingly establish that the allegations in the newspaper are wholly false, baseless and vexatious and the same are only made with a motive to harass my client and tarnish his reputation and his family members. Basing on such a false article, constitution of a Committee and a plan to conduct a joint survey on such a war footing basis cannot be countenanced and the same smacks of malafides and arbitrariness and the same amounts the violation of my client's constitutional right guaranteed under Art.300-A of the Constitution of India and amounts to interference with his enjoyment over the same.

5. My client states that the government has twice took up the survey in the past for the same land and confirmed that there were no violations. Now you have issued the notice in question, without revealing the extent and particulars of land for which the joint inspection is proposed. My client states that he wants to know on which extent the joint inspection is proposed and whether it is on Ac 75.74 as per the records (or) 23.69 acres as per the adverse article published in

L. MADHUSUDHAN REDDY
 ADVOCATE B.Sc., B.L.
 Mob: # 9-432/G, Lingaswar Nagar
 Tal Nager Panchayat, Near Avilim
 TRUPATI. E. No: AP/87/1972
 Cell: 095451 76467

Eenadu Daily Newspaper. My client will cooperate for the said joint inspection after receiving the clarification about the joint inspection properly because without the said clarification of extent and particulars of the land, my client can't submit the records at the time of joint inspection.

6. My client states that as the parliament budget session is going on he is not in position to attend the proposed joint inspection on 07-02-2025 and requesting you to postpone the same to any other date by giving two weeks time with prior notice, with the above clarification about the extent of property of proposed joint inspection.



ADVOCATE

L. MADHUSUDHAN REDDY
ADVOCATE B.Sc., B.L.
Room # 9-432/G, Lingampalle Nagar
Tal Nuzvid Panchayat, Near Bellur-
TIRUPATI, E. No: AP/07/1992
Cell: 09848 76467



PRO Kiran
Today at 09:05



P.V. Midhun Reddy
MEMBER OF PARLIAMENT, LOK SABHA
RAJAMPET CONSTITUENCY
ANDHRA PRADESH



FLOOR LEADER, YSRCP (L.S.)

MEMBER
*STANDING COMMITTEE ON FINANCE
*CONSULTATIVE COMMITTEE ON HOME AFFAIRS

Date: 18.02.2025

To:
The Collector and District Magistrate
Chittoor District.

Sub: Interim Order dated 13.02.2025 of Hon'ble High Court in
WP.No.3600 of 2025 – Reg.

Ref: 1) Notice No.Coor-5/484751/2025 dated 31.01.2025
2) Reply dated 04.02.2025
3) Notice No. Coor-5/484751/2025 date 08.02.2025

Online copy
is
seen

[Signature]
DISTRICT COLLECTOR
CHITTOOR

As you are aware that through reference 1st cited an intimation was given to me about a proposed joint survey to be conducted on 07.02.2025. Citing the reasons through the reference 2nd cited reply, the contents of which may be read as part and parcel, for brevity, I have raised certain queries and further requested to defer the said exercise till such queries are addressed.

While I was expecting deferment of the survey, I was dismayed to receive the 3rd reference cited notice alleging about the presence of my representative in the alleged joint survey conducted on 07.02.2025, which is absolutely a false statement and further, I was again called upon to attend the further survey proposed to be conducted on 10.02.2025. Even the reference 3rd cited notice was never served upon me personally, as required under law. It was only sent through whatsapp to my father's associate.

Be that as it may, as the alleged survey conducted on 07.02.2025 and 10.02.2025 are illegal, arbitrary and unilateral, I was constrained to approach the Hon'ble High Court by way of WP.No.3600 of 2025 complaining the hastiness in conducting the survey and lack of authority in initiating such proceedings to do so and raised certain other legal grounds. After hearing both

P.V. Midhun Reddy

355, Church Road, Maruthi Nagar, Tirupati-517502, Andhra Pradesh, Mob.: +91-9491049445

3 of 4



**GOVERNMENT OF ANDHRA PRADESH
FOREST DEPARTMENT**

Ref.no.EFS02-15034/21/2022-
FCA SEC-PCCF/FCA-1,
Dated:27/06/2022.

Office of the Prl. Chief Conservator of Forests &
Head of Forest Force, Andhra Pradesh,
Guntur - 522004.

**Sri N.Prateep Kumar, IFS.,
Prl. Chief Conservator of Forests &
Head of Forest Force**

శ్రీ ప్రియవర్ణం

Sub: APFD - F (C) Act, 1980 - Proposal for up-gradation of earthen road to BT road
- from Mangalampet-Kothapeta R&B to Elukadhoonipenta falling in
Compartment nos.103 & 104 of Mangalampet RF, Mangalampeta Beat,
Mangalampet Section, Piler Range, Chittoor East WL Division - Permission
requested - Accorded - Reg.

Ref:-CCF, WLM Circle, Tirupati, Rc.no. 156/2022/M1, dt.01.06.2022 &
11.06.2022.

శ్రీ ప్రియవర్ణం

Under the circumstances explained and recommended by the Chief Conservator of Forests, WLM Circle, Tirupati in the reference cited and as per the guidelines issued by the Government of India, Ministry of Environment, Forest and Climate Change (Forest Conservation Division) in F.no.11/117/2019-FC, dated 09.11.2020, permission is hereby accorded to the Executive Engineer, PR Division, Madanapalli for up-gradation of earthen road to BT road from Mangalampet-Kothapeta R&B to Elukadhoonipenta falling in Compartment nos.103 & 104 of Mangalampet RF, Mangalampeta Beat, Mangalampet Section, Piler Range, Chittoor East WL Division **to the extent of existing road constructed prior to 1980 in the Mangalampet Forest block notification, on the responsibility of the Chief Conservator of Forests, WLM Circle, Tirupati and the Divisional Forest Officer, Chittoor East WL, subject to the following conditions.**

1. No breaking up of forest land or felling of trees shall be allowed.
2. While Black topping, adequate precautions should be undertaken by the user agency to avoid any damage to flora and fauna. Fire for melting of coal tar and mixing shall be lit at a safe distance from the trees/vegetation and avoid dry/hot seasons. Fuel wood, if required, shall be purchased in advance from the Depot of Forest Development Corporations.
3. No crushing / breaking of stones shall be allowed inside forest areas. Readymade materials shall be used for up-gradation of such roads. No labour camp shall be allowed on the forest land.
4. **No widening of the road is allowed.** Both sides of the upgraded road shall be reinforced with bricks/stone works, and vegetative measures to check soil erosion at the project cost in consultation with the Divisional Forest Officer.
5. Any other condition, the Divisional Forest Officer, Chittoor East WL may impose from time to time in the interest of forest conservation and protection.

Further, it is informed that, if the Executive Engineer, P.R

Division, Madanapalle desires to up-grade the subject road beyond the admitted existing road constructed prior to 1980 , the Executive Engineer, P.R Division, Madanapalle may be advised to submit proposal under Forest (Conservation) Act, 1980, for the further processing of the proposal.

N Prateep Kumar I F S
Pri.Chief Conservator of Forests &
Head of Forest Force

To
The Chief Conservator of Forests, WLM Circle, Tirupati.
Copy to the Divisional Forest Officer, Chittoor East WL Division for information.
Copy to the Executive Engineer, PR Division, Madanapalle, Chittoor District for information.

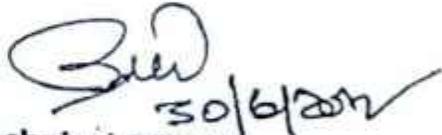
Rc.No. 156/2022/M1, dt: 29.06.2022.

Copy communicated to the Divisional Forest Officer, Chittoor East for strict compliance.

Sd/- **N. Nageswara Rao**,
Chief Conservator of Forests,
Wildlife Management Circle,
Tirupati.

To
The Divisional Forest Officer, Chittoor East

//T.C.B.O//


30/6/2022
Technical Officer

Signed by N Prateep Kumar

I F S

Date: 27-06-2022 20:55:10

Reason: Approved



PRO Kiran

Today at 09:05



Dr. P. Ramachandra Reddy
M.A., Ph.D.
M.L.A., PUNGANUR (Former Minister)
Chittoor District, Andhra Pradesh.



10-34, Maruthi Nagar
M.R. Palli, Tirupati.
Andhra Pradesh - 517 502

Date: 19.02.2025

To:

The Collector and District Magistrate
Chittoor District.

Sub: Interim Order dated 13.02.2025 of Hon'ble High Court in
WP.No.3601 of 2025 - Reg.

- Ref. 1) Notice No.Coor-5/484751/2025 dated 31.01.2025
2) Reply dated 04.02.2025
3) Notice No. Coor-5/484751/2025 date 08.02.2025

As you are aware that through reference 1st cited an intimation was given to me about a proposed joint survey to be conducted on 07.02.2025. Citing the reasons through the reference 2nd cited reply, the contents of which may be read as part and parcel, for brevity, I have raised certain queries and further requested to defer the said exercise till such queries are addressed.

While I was expecting deferment of the survey, I was dismayed to receive the 3rd reference cited notice alleging about the presence of my representative in the alleged joint survey conducted on 07.02.2025, which is absolutely a false statement and further, I was again called upon to attend the further survey proposed to be conducted on 10.02.2025. Even the reference 3rd cited notice was never served upon me personally, as required under law. It was only sent through whatsapp to my associate.

Be that as it may, as the alleged survey conducted on 07.02.2025 and 10.02.2025 are illegal, arbitrary and unilateral, I was constrained to approach the Hon'ble High Court by way of WP.No.3601 of 2025 complaining the hastiness in conducting the survey and lack of authority in initiating such proceedings to do so and raised certain other legal grounds. After hearing both the Parties, the Hon'ble Court has directed for filing counter within two weeks by you, which requires you/Government to answer all the contentions raised by me in the writ petition about not acting in accordance with law. Various grounds, as contained in the affidavit filed in support of the writ petition, have been raised and all of those have to be invariably answered. Thus, in short, the legality of your/Government's action has to be established in undertaking such unilateral survey and explain the hastiness in conducting the same in my absence by not addressing the specific queries raised by me.

P. Ramachandra Reddy

Online copy is
received
[Signature]
DISTRICT COLLECTOR
- CHITTOOR

2 of 4





PRO Kiran

Today at 09:05



P.V. Midhun Reddy
MEMBER OF PARLIAMENT, LOK SABHA
RAJAMPET CONSTITUENCY
ANDHRA PRADESH



FLOOR LEADER, YSRCP (L.S.)

MEMBER
•STANDING COMMITTEE ON FINANCE
•CONSULTATIVE COMMITTEE ON HOME AFFAIRS

Date: 18.02.2025

To:
The Collector and District Magistrate
Chittoor District.

*Online copy
is
seen*

*DISTRICT COLLECTOR
CHITTOOR*

Sub: Interim Order dated 13.02.2025 of Hon'ble High Court in
WP.No.3600 of 2025 – Reg.

Ref: 1) Notice No.Coor-5/484751/2025 dated 31.01.2025
2) Reply dated 04.02.2025
3) Notice No. Coor-5/484751/2025 date 08.02.2025

As you are aware that through reference 1st cited an intimation was given to me about a proposed joint survey to be conducted on 07.02.2025. Citing the reasons through the reference 2nd cited reply, the contents of which may be read as part and parcel, for brevity, I have raised certain queries and further requested to defer the said exercise till such queries are addressed.

While I was expecting deferment of the survey, I was dismayed to receive the 3rd reference cited notice alleging about the presence of my representative in the alleged joint survey conducted on 07.02.2025, which is absolutely a false statement and further, I was again called upon to attend the further survey proposed to be conducted on 10.02.2025. Even the reference 3rd cited notice was never served upon me personally, as required under law. It was only sent through whatsapp to my father's associate.

Be that as it may, as the alleged survey conducted on 07.02.2025 and 10.02.2025 are illegal, arbitrary and unilateral, I was constrained to approach the Hon'ble High Court by way of WP.No.3600 of 2025 complaining the hastiness in conducting the survey and lack of authority in initiating such proceedings to do so and raised certain other legal grounds. After hearing both

P.V. Midhun Reddy

355, Church Road, Maruthi Nagar, Tirupati-517502, Andhra Pradesh, Mob.: +91-9491045445

3 of 4



Date: 26.03.2025

To:
Forest Range Officer
Chittoor East Range
Chittoor



Sub: Reply to Eviction Notice vide Rc.No.07/2025/FRO-CE dt.11.03.2025 –
Reg.

Ref: 1) Eviction Notice vide Rc.No.07/2025/FRO-CE dt.11.03.2025

2) W.P.No.3694 of 2025.

Respected Sir,

I received the 1st reference cited notice on 13.03.2025. I have gone through the contents of the same and I deny all the allegations levied unless specifically admitted herein.

1. Admittedly, myself, my elder brother in law Sri Dr.P.Ramachandra Reddy and his son Sri.P.V.Midhun Reddy, my younger brother in law Sri P.Dwarakanath Reddy (herein after referred to as my family members) are the owners and possessors of lands admeasuring Ac.75.74 Cents only situated in Sy.No.295 and 296 at Mangalampet Village, Pulicherla Mandal, Chittoor District. Before going any further, I emphatically deny the allegation that all of us are in possession of Ac.103.98 cents and that out of the said land, an extent of land admeasuring Ac.32.63 cents cents has been encroached.

2. In view of a Notice Coor-5/484751/2025 dt.31.01.2025 and Coor-5/484751/2025 dt.08.02.2025 issued by the Collector and District Magistrate, Chittoor District to each of us proposing to conduct a joint survey, we filed W.P.Nos.3600,3601,3693,3694 of 2025 before the Hon'ble High Court challenging the said Notice Coor-5/484751/2025 dt.31.01.2025 and Coor-5/484751/2025 dt.08.02.2025 inter alia challenging the competence of the said authority in seeking to conduct survey. Principal Chief Conservator of Forest and Head of Forest Force has been arrayed as 4th respondent. So

also, the other family members filed W.P.No.3601 of 2025, W.P.No.3600 of 2025 and W.P.No.3693 of 2025 respectively. After hearing the parties, the Hon'ble High Court through Order dated 13.02.2025 has directed the parties therein including the Forest Department to file their respective counter within two weeks and further the Hon'ble High Court was also pleased to interdict the respondents therein from taking any coercive actions except in accordance with Law. The fulcrum of challenge in the said writ petition is the competence of the authorities in conducting survey. A copy of the affidavit filed in support of the said W.P.s is attached herewith for your ready reference. For brevity, the contents of the same may be read as part and parcel of this explanation. Despite clear directions from the Hon'ble Court to file counters, no counters have been filed to this day by any of the respondents including the Forest Department.

3. As the very legality of the alleged surveys dated 07.02.2025 and 10.02.2025 are under the judicial scrutiny of the Hon'ble High Court, the surveys allegedly conducted on 31.01.2025, 07.02.2025 and 10.02.2025 would not only amount to violation of the Orders of the Hon'ble High Court but also not binding on us. Instead of contesting the matter by filing the counters and inviting the Judgment of the Hon'ble High Court, you have issued the reference 1st cited notice to us thereby seeking to render the issue raised in the above Writ Petitions infructuous, which cannot be countenanced, either in law or facts.

4. As evident from the contents of the reference 1st cited notice, there is reference to the alleged surveys conducted on 31.01.2025, 07.02.2025 and 10.02.2025. No notice was issued to us in respect of the alleged survey on 31.01.2025. As regards the surveys allegedly conducted on 07.02.2025, we have specifically addressed respective letters, all dated 04.02.2025 seeking time for the reasons mentioned therein, which are genuine. No orders were

passed on the said representation. To our further dismay, another notice dated 08.02.2025 was sent to one of my elder brother in law's associate on whatsapp on 08.02.2025 alleging that a part survey was conducted on 07.02.2025 and that further survey would be conducted on 10.02.2025. In the said notice, it was falsely alleged that there was participation from our side in the survey allegedly conducted on 07.02.2025. We reiterate that we did not participate in the said survey. Even the survey allegedly conducted on 10.02.2025, we did not participate. In fact, on 10.02.2025, we filed the above mentioned W.P.s and as such, the Hon'ble High Court is seized of the issue raised in the reference 1st cited notice. Therefore, proceeding against us basing on the reference 1st cited notice, not only amounts to overreaching the Orders of the Hon'ble High Court but also amounts interfering with the administration of justice, which is contemptuous attracting the provisions of Contempt of Courts Act.

Thus, viewed from any angle, the alleged surveys and issuance of the reference 1st notice basing on such alleged surveys is totally unsustainable in the eye of law.

5. Our consistent case has been that the hasty conduct of surveys was not bonafide and the same is fraught with malafides and political vengeance. There is gross violation of principles of natural justice. The said stand of ours stands substantiated for the reason that the reference 1st cited notice has been given based on alleged surveys, to which we are not parties to the same and even the said surveys, on the face of it, establish the malafides in seeking to implicate us. The reference 1st cited proceedings are ex facie in total violation of law for the following reasons:

- (a) The present survey is in contravention to the Survey and Boundaries Act, 1923, as the Act contemplates for fixating the boundaries of the disputed lands. Whereas you and other authorities measured the lands without fixating the boundaries first. It is needless to mention that, unless clear boundaries are determined, the question of

deciding on the area of encroachments does not arise. The joint survey report is silent as to what method has been used to survey the land. In this context it is relevant to mention that initial survey for said lands was conducted in 1960's during the proceedings before the Forest Settlements Officer and Assistant Settlement Officer. The techniques/methods of survey used then were indigenous and not as accurate as that of the present day, in view of the same there is a probability for variance in the extent of land. It is a settled principle of law that boundaries prevail over extent, in view of the same you and your authorities ought to have determined the boundaries first instead of going by the extent of area. As such the allegation of encroaching Ac.32.63 cents cannot be countenanced.

- (b) Evidently, the initial survey was conducted by using 26 points but whereas now, you and your authority has used 161 points to determine the land. It is settled procedure that for surveying, the authorities have to go by the initially fixed points but not by creating new points. The survey report is silent as to how and why the authorities have determined 161 points for surveying. In view of the same the joint survey is unilateral and is invalid in the eye of law.
- (c) With regard to the allegation of the deviation in the right of way, it is submitted that the road has been laid by the Government pursuant to the proceedings in Ref.No.EFS02-15034/21/2022 dt.27.06.2022. Me or my family members have no role in the laying of the road, in view of the same any allegations cannot be attributed to us.
- (d) With regard to the allegation digging of borewell inside the forest area, it is submitted that no borewell is dug by us in the forest land. Even otherwise when the boundaries of the forest land itself are in question, the question of placing reliance on such survey cannot be countenanced.
- (e) The present eviction notice dt.11.03.2025 is not traceable to any provision of law nor the said notice mentions the same. Without

mentioning the same, we would not be in a position to deal with the same.

(f) The joint survey report enclosed with the eviction notice dt.11.03.2025 specifies that the Government of Andhra Pradesh vide Memo. No.2700219/A1/SC.D/2025, General Administration (SC.D) Dept. dt 29.01.2025 has constituted a Committee comprising of the Collector & District Magistrate Chittoor, Superintendent of Police, Chittoor and the Conservator of Forests, Ananthapuram to conduct a joint inspection of the lands. However, the Survey is not conducted by the constituted Committee, as the Conservator of Forest did not take part in the alleged survey, the same is evident from signatures of the officials on the alleged joint survey report and maps enclosed. First of all, the said Committee itself lacks sanctity and even assuming without admitting that the same is a valid one, one of the member of the purported Committee is not party to it. In the absence of any power to further sub delegate, the absence of the Conservator of Forest, Anantapur and not signing the said report would establish that the same is a illegal report.

(g) It is submitted that the eviction notice on one hand calls for an explanation and on the other hand directs me and my family members to "remove the fencing laid in the encroached forest land beyond the enclosed area immediately". This itself establishes the predetermined mind of the Authority to falsely implicate us and thus, the reference cited notice is an Order in the cloak of eviction notice. As such the same is violative of principles of natural justice.

In light of the above-mentioned it is brought to the notice of your authority that all proceedings pursuant to the alleged survey report including the eviction notice dt.11.03.2025 has to be dropped forthwith by virtue of the orders of the Hon'ble High Court of AP in W.P.Nos. 3600,3601,3693,3694 of 2025 dt.13.02.2025.

P.Indiramma

P. Indira.

Enclosures:

- 1) Interim Order in W.P.Nos. 3600,3601,3693,3694 of 2025 dt.13.02.2025
- 2) Writ Affidavit
- 3) Notice to Collector, Chittoor dt.19.02.2025
- 4) Reply Notice to Collector, Chittoor dt.04.02.2025
- 5) Proceedings of Forest Department Ref.No.EFS02-15034/21/2022
dt.27.06.2022

HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI

W.P.Nos.3600, 3601, 3693 & 3694 of 2025

PROCEEDING SHEET

Sl. No	DATE	ORDER	Office Note
	13.02.2025	<p><u>GRKP, J</u></p> <p>Heard Sri C.V. Mohan Reddy, learned Senior Counsel representing on behalf of Sri Kalla Guna Sekhar, learned Counsel for the Writ Petitioners and Sri D. Srinivas, learned Advocate General for Respondents.</p> <p>2. Let Counter Affidavit be filed within two weeks. One week thereafter for filing Rejoinder, if any.</p> <p>3. There shall be a direction to the Official Respondents to follow the due process of law, if any coercive action is sought to be taken.</p> <p>4. List the matter on 06.03.2025.</p> <p style="text-align: right;">_____ GRKP, J</p> <p>JKS</p>	

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATI

W.P.No 3694 OF 2025

Between:

P.Indiramma
W/o. P.Bhaskar Reddy
Aged about 63 Years, Occ: Housewife
R/o D.no.10-34, Maruthi Nagar
MR Palli, Tirupathi.

...Petitioner

AND

1. The State of Andhra Pradesh
Rep. by its Principal Secretary
Revenue Department, Secretariat building,
Velagapudi, Guntur District.
2. The Collector and District Magistrate
Chittoor District
3. The Tahsildar, Pulicherla Mandal
Chittoor district
4. Principal Chief Conservator of Forest & Head of Forest Force.
Aranya Bhavan, P.V.S.Land Mark,
Near APIIC Towers, Mangalagiri,
Guntur District-522503

...Respondents

AFFIDAVIT

I P.Indiramma, W/o. P.Bhaskar Reddy, Aged about 63 Years, Occ:
Housewife, R/o D.no.10-34, Maruthi Nagar, MR Palli, Tirupathi, do hereby
sincerely and solemnly affirm and state on oath as follows:

1. I am the petitioner herein and as such I am well acquainted with the facts
of the case.

2. The present Writ Petition is filed aggrieved by the action of the Respondents in hastily issuing notices to survey, which is without any basis thereby seeking to interfere with the possession of petitioner's land to an extent of Ac.10.80 cents in Sy.No.295/1B; Ac.0.89 cents in Sy.No.295/1D and Ac.9.11 cents in Sy.No.296/1 situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District as the same is violative Article 14, 21 and 300A of the Constitution of India.

3. It is submitted that I have purchased land to an extent of Ac.10.80 cents in Sy.No.295/1B; Ac.0.89 cents in Sy.No.295/1D and Ac.9.11 cents in Sy.No.296/1 situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District from Sri D.Sriramulu Reddy and Sri D.Sarveswara Reddy (who are the sons of Sir Changa Reddy), vide registered sale deed no. 2347/2000, dt.29/12/2000 and deed no.2/2001, dt.30.12.2000, respectively. Pursuantly I was issued with pattadar passbook vide Kata No.577. Similarly my father in law Sri.P.Lakshmu Reddy has purchased land to an Ac.15.00 cents in Sy.No.295/1A situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District from Sri D.Mangamma, W/o D.Venkatreddy vide registered sale deed no. 2346/2000, dt.29/12/2000. Upon purchase of the same, my father in law was in possession and enjoyment of the same. We have developed the land by incurring huge expenditure.

4. It is submitted that my elder brother in law's son (PV Midhun Reddy) has purchased land to an Ac.11.00 cents and Ac.10.00 cents in Sy.No.295/1C

situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District from Sri.D.Changa Reddy, S/o Desireddi Chinnappa Reddy vide registered sale deed no. 2345/2000, dt.29/12/2000 and deed no.1/2001 on 30.12.2000, respectively. Pursuantly he was issued with pattadar passbook vide Kata No.575. My younger brother in law (P.Dwarakanath Reddy) has purchased land to an extent of Ac.18.94 cents in Sy.No.296/2 situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District from Sri Challa Kuppu Ramaiah and Smt. Lakshmi Devamma,(they are the Son and Daughter of Sri Kuppu Ramaiah) vide registered sale deed no. 139/2001, dt.02/02/2001. Pursuantly he was issued with pattadar passbook vide Kata No.578, where in the survey number is wrongly mentioned as 296/1B. Respective vendors have handed over the possession of the respective extents of land on the date of purchase and all the purchasers are in continuous possession and enjoyment of the same since then. Upon demise of my father in law, the said land of Ac.15 cents in Sy.No.295/1A devolved upon my elder brother in law (Dr.P.Ramachandra Reddy) and revenue records were mutated in his name and pattadar passbook is issued vide kata no.738. The total land extent being owned by us in Sy.No.295 and 296 is Ac.75.74 cents. Since the dates of respective sale/mutation, we have been in peaceful possession and enjoyment of our respective lands without out any disturbance.

5. It is submitted that our respective vendors represented that prior to declaring the forest situated in Chittoor as Reserved Forest, the Government has issued notification on 31.05.1962 under Section 4 of the Indian Forest Act,

1927. Subsequently a proclamation of the proposed lands to be included in the reserve forest was made on 15.06.1964. Pursuant to the same my vendors' predecessors in title (namely: D.Venkatreddy and C.Kupparamaiah) has made an objection stating their lands were include in the published gazette and was considered by the Forest Settlement Officer vide. Proceedings in Ref.B.1421/6. An enquiry was conducted considering various evidences and vide orders dt.03.08.1965 issued under Section 10 of the Act, it is held that Land to an extent of Ac.75.74 cents is a patta land. However, as the patta lands were scattered across the forest in different plots. So, a proposal was made to give the whole extent in one plot. The Petitioners therein has consented and subsequently the Assistant Conservator of Forest has also agreed for the same.

6. It is submitted that that Sri D.Venkatreddy and Sri C.Kupparamaiah has applied before the Assistant Settlement Officer, Chittoor vide.C.S.No. 50 and 88/11(a)/65 under Section 11(a) of the Andhra Pradesh Estates (Abolition and Conversion into Ryotwari) Act, 1948 seeking ryotwari pattas for their land holding to an extent of Ac.75.74 cents. The Assistant Settlement Officer, Chittoor after due enquiry and note of the order of the Forest Settlement Officer dt. 03.08.1965 has allowed the claim for issuance of Pattas vide orders dt.05.09.1966.

7. It is submitted that the Government of Andhra Pradesh has issued GO.Ms.No.1850, dt.16.09.1968 under Section 15 of the Andhra Pradesh Forest Act,1967, declaring the boundaries of the reserved Forest where it has

observed the existence of the subject land of Ac.75.74 cents and also acknowledges the existence of cart track till the said lands.

8. It is submitted that a Suo Moto revision against the order of the Assistant Settlement Officer, Chittoor dt.05.09.1966 was initiated before the Director of Settlements, Hyderabad vide R.P.No.1 of 1975. The Director of Settlements vide orders dt.19.11.1981 has affirmed the decision of the Assistant Settlement Officer, Chittoor, confirming the eligibility of pattas to an extent of Ac.75.74 cents in Sy.No.295 and 296 of Mangalampeta Village. Hence the title over the said lands has become absolute in favour of D.Venkatreddy and Sri C.Kupparamaiah who are my vendors ancestors.

9. It is submitted that the Principal Chief Conservator of Forests & Head of Forest Force has issued proceedings vide. Ref.no.EFS02-15034/21/2022 dt.27.06.2022 according permission for the upgradation of the earthen road to BT road from Mangalampet-Kothapeta R&B to Elukadhoonipeta Beat, Mangalampet Section. A conjoint reading of this proceedings along with the Gazette dt.16.09.1968; Proceedings of the Forest Settlement Officer in Ref.B.1421/6 dt.03.08.1965; Proceedings of Director of Settlements in R.P.No.1 of 1975 dt.19.11.1989 along with our Sale Deeds and Pattadar Passbooks would clearly establish my clear right and title over the subject land.

10. While the situation was as described, Eenadu Daily News Paper on 29.01.2025 has published an article titled "Adavilo Akrama Samrajyam" by falsely alleging that me and my family members have encroached the forest

land to an extent of Ac.75.74 cents. It was further alleged that in the FMB records the existing private land is only Ac.23.69 Cents but whereas in registration it is shown as Ac.43.8 Cents and in Adangal as Ac.75.74 Cents. A bare perusal of the article makes it clear that the Eenadu Daily News Paper has made the said allegation basing on the FMB records of the year 1952. As stated above, several proceedings and GO were issued since 1965 making clear that land to an extent of Ac.75.74 cents are patta lands. Without considering the subsequent proceedings, the Eenadu Daily News Paper, which is inimically disposed against me, has published a false, distorted and baseless article against me and my family alleging encroachment. In fact, my elder brother in law filed a defamation suit vide OS.No.58 of 2024 on the file of Learned IX Additional District Court, Chittoor for damages of Rs.50 Crores for publishing a false news article against him alleging my involvement in a fire accident at RDO Office, Madanapalli. As such, the said news paper has an axe to grind against us and they are continuing their tirade against him and us as we are his family members by publishing false and defamatory articles.

11. While so, to my utter consternation, I received a Notice dated 31.01.2025 in Coor - 5/484751/2025 on 03.02.2025 from the 2nd respondent stating that the Government has constituted a committee on 29.01.2025 to investigate on the allegations published in the newspaper mentioned above to conduct joint inspection of the land and submit report to the Government. It is alleged that the lands in Sy.No.295 and 296 of Mangalampeta Village of Pulicherla Mandal need to be inspected jointly with the forest and revenue authorities in order to find out

and fix the exact boundary between "land in enclosure" and forest land on 07.02.2025 by 10.00 am. The said notice was served upon me, my brother, my brother's son and my sister-in-law. A reading of the said notice basing on a newspaper item published in Eenadu daily on 29.01.2025 is fraught with bias and malafides and for this precise reason, a vague notice has been given by the 2nd respondent without even conducting a preliminary enquiry about the alleged encroachment. Notice does not give any details except for referring to the newspaper article and it is reiterated that the said publication has no basis. The said notice is not revealing the extent of property to be inspected jointly. It is not mentioned under which provision of law a committee has been constituted, what is the authority of such Committee and as to under what provision of law, the said notice has been given or under what authority of law, the said Committee can function. As such, no inspection can be conducted basing on such vague and illegal notice. Thus, issuance of such notice itself is ultra vires of this Authority's power and not traceable to any provision of law. The notice is silent as to the proposed survey is for an extent of Ac.75.74 cents or Ac.23.69 cents as per the article published in Eenadu Daily News Paper and sought for clarification of the notice dt.31.02.2025. Be that as it may, as my presence at the designated time and place was too short and I would not be in a position to attend and at any rate, the said notice is vague and incomprehensible. Therefore, I had sent a legal notice dated 04.02.2025 calling upon the 2nd respondent to defer the survey till the issues raised by me in the

said notice are addressed. For brevity, the contents of the same may be read as part and parcel of this affidavit.

12. It is submitted that the said notice was served upon the 2nd respondent on 05.02.2025 and I was under the bonafide impression that the 2nd respondent would act upon the contents of my legal notice and accordingly, defer the proceedings till clarifications are given. However, there was no response to my notice. Surprisingly, the respondents swarmed my land on 07.01.2025 and started conducting unilateral survey, without even reference to my legal notice. After issuance of the said legal notice, there was no order or proceeding dealing with the contents of my legal notice nor there was any correspondence from the 2nd respondent rejecting my request for deferment and furnishing of data mentioned therein.

13. It is submitted that on 08.02.2025, through whatsapp a notice in Coor-5/484751/2025 dt.08.02.2025 was received by one of the associate of my brother in law. To my surprise, through the said notice, the 3rd respondent alleges that a survey was conducted on 07.02.2025 in the presence of my representatives and that during the field survey, few points necessary to do the survey could not be identified on the field and that a follow up joint survey by the Forest and Revenue authorities will be scheduled on 10.02.2025. The contents of the said notice are fraught with falsities and distortions. There was no representative from my side, who has been deputed for the above purpose. When I have specifically requested for the data to be provided and asked for

deferment of the survey till the same is provided, the question of my representative participating in the survey does not arise. Unfortunately, mischief is being played by the respondents to legitimize their illegal survey, which cannot be countenanced, either in law or on facts. In fact, the said notice was sent through whatsapp on 08.02.2025 to associate of my brother in law. Such service is not a valid service of notice, as held by the Hon'ble Apex Court. As such the same could not be considered as a valid service of notice and such action is in total violation of principles of natural justice. It is further submitted that none of my authorised representatives were present at the time of alleged survey on 07.02.2025, only the regular employees of my farms were present doing farming works. The conducting of survey again on 10.02.2025, without serving proper notice on me clearly shows the predetermined mind of the official respondents.

14. It is submitted that the above chronology of events clinchingly establish that the whole genesis of survey basing on a false paper publication and without even conducting a preliminary enquiry is a schematic attempt to deprive me of my property, of which I have been possession for more than two and half decades. The alacrity with which a so called Committee was constituted and survey is being done smacks of malafides and arbitrariness. Basing on a false article published by a newspaper, constitution of a committee and conducting a survey on such a war footing basis speaks volumes of the official respondents' intentions to harass, intimidate and deprive me of my property and evidently, the same is politically motivated. Issuance of such a vague and baseless notice,

which does not even refer to the provision of law, violates my constitutional right guaranteed under Art.300-A of the Constitution of India and amounts to interference with his enjoyment over the same.

15. It is submitted that I also came to know that basing on the above false article dated 29.01.2025, the Hon'ble National Green Tribunal has suo motto initiated enquiry in this regard. Without even awaiting any orders of the Hon'ble Tribunal and without even waiting for any adjudication to take place by the Hon'ble Tribunal, the respondent no.2 and 3 are acting hastily, which is obviously motivated by political vengeance against me and my family members.

16. It is respectfully submitted that the 2nd and 3rd respondents are openly proclaiming that by virtue of the survey done by them, which is ex facie illegal and arbitrary, they are going to dispossess us from our property. First of all, conducting such survey basing on a newspaper publication, which is totally based on incorrect and false information, itself is illegal and secondly, such unilateral survey is not permissible in law and thirdly, basing on such illegal survey, the respondents cannot interfere with our possession and enjoyment over my land. Despite such glaring illegalities, the respondents 2 and 3 are scheming to use their power to forcibly dispossess me, which is illegal and cannot be countenanced, either in law or on facts.

17. Under the above circumstances, I have no alternative remedy and have therefore sought relief under the extraordinary jurisdiction of this Hon'ble Court, invoking Article 226 of the Constitution. I have not filed any other Writ, Suit or

direction before any authority or Court for the relief sought for in the present Writ Petition.

Pending disposal of this writ petition, it is therefore prayed that this Hon'ble Court may be pleased direct the respondents not to interfere with the peaceful possession of the petitioner's land admeasuring Ac.10.80 cents in Sy.No.295/1B; Ac.0.89 cents in Sy.No.295/1D and Ac.9.11 cents in Sy.No.296/1 situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District and pass such orders as are deemed fit and proper in the circumstances of the case.

Pending disposal of this writ petition, it is therefore prayed that this Hon'ble Court may be pleased to stay all further proceedings pursuant to Notice in Coor-5/484751/2025 dt.31.01.2025 and Coor-5/484751/2025 dt.08.02.2025, including acting upon such surveys and pass such orders as are deemed fit and proper in the circumstances of the case.

For the reasons stated above, it is respectfully prayed that this Hon'ble Court may be pleased to issue an appropriate writ, direction, order, or orders, particularly in the nature of a Writ of Mandamus, declaring the notice Coor-5/484751/2025 dt.31.01.2025 and Coor-5/484751/2025 dt.08.02.2025 issued by the 2nd respondent as illegal, arbitrary and violative of Article 14, 21 and 300A of the Constitution of India and consequently set aside the same and direct the respondents to not interfere with the petitioner's possession over the lands to an extent of Ac.10.80 cents in Sy.No.295/1B; Ac.0.89 cents in Sy.No.295/1D

and Ac.9.11 cents in Sy.No.296/1 situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Sworn and signed before me
on this the day of February, 2025.

Deponent

Advocate:

VERIFICATION

I P.Indiramma, W/o. P.Bhaskar Reddy, Aged about 63 Years, Occ: Housewife, R/o D.no.10-34, Maruthi Nagar, MR Palli, Tirupathi, do hereby verify and state that the contents of the Affidavit filed in support of the Writ Petition are true to my personal knowledge, facts are true to my knowledge based on information and on records and believed to be correct and those of last para's are based on legal advice believed to be correct. Hence, verified on this the day of February, 2025.

Counsel for the Petitioner

Deponent

L.Madhusudhan Reddy, B.Sc., B.L.,
Advocate

Cell No: 98481 75467
Phone: (O) 2240157
Off: 100 E, Gopal Raju Colony
Tirupati.
Res : 9-432G, Lingeswara Nagar
Sainagar Panchayat
Near Avilala, Tirupati
e-mail id: lakkireddimsreddy@gmail.com
*If any reply to residential address only

Date: 04-02-2025

To
The District Collector & District Magistrate,
Chittoor District.

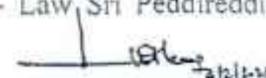
Sir,

Received
5/2/25
DISTRICT COLLECTOR
CHITTOOR

My client Smt Peddi Reddy Indiramma W/o. Late P.Bhaskar Reddy has instructed me to give the following reply for your notice with reference No. Coor - 5/484751/2025 dt 31-01-2025, which is served to him on 03-02-2025.

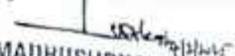
1. My client states that your notice is not revealing the extent of property to be inspected jointly, and the said notice basing on a newspaper item published in Eenadu daily on 29.01.2025 without even conducting a preliminary enquiry and without even arriving at a prima facie conclusion about the allegations in news item and the said notice does not given any details except for referring to the newspaper article and it is reiterated that the said publication has no basis. My client states that the said notice is not revealing the extent of property to be inspected jointly. As such, no joint inspection can be conducted basing on such vague and illegal short period notice.

2. My client states that due to political rivalry under influence of ruling party, since several days the Eenadu Daily News Paper is making false allegations against my client and his family members, by one way or other without any facts. My client likes to bring to your notice that, the Eenadu Telugu Daily is intentionally targeting my client and his family by promoting baseless news articles against them. Recently, my client's Brother - In - Law Sri Peddireddi


L. MADHUSUDHAN REDDY
ADVOCATE B.Sc., B.L.
Res: # 9-432/G, Lingeswara Nagar
Sai Naxar Panchayat, Near Avilala
TIRUPATI, E. No: AP0771088
Cell: 098481 75467

Ramachandra Reddy, Former Minister and MLA, Punganur has also filed defamation suit O.S.No. 58/2024, against the Eenadu Daily Newspaper, on the file of Hon'ble IX Additional District Court, Chittoor for damages of Rs 50 Crores as the false news item against him, in the issue of Madanapalli RDO Office Fire Accident Case is damaged his reputation in public. Due to the above said suit the Eenadu Daily Newspaper's management has published the false news item on 29-01-2025 against my client and his family members without any basis and without getting any prior explanation from them. On the basis of said false news item the government in hurry manner has constituted alleged committee only to blackmail my client's family. My client states that the allegations made in the said news item are figment of the said newspaper's imagination and purposely published to defame and harass my client and his family members and it does not bear any semblance of truth. My client is contemplating to initiate defamatory proceedings against the said newspaper for its irresponsible publication of false news against her and her family members there by defaming them in the public.

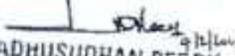
3. My client states that as the above mentioned article in Eenadu Daily News paper on 29-01-2025 as "Adavilo Akrama Samrajyam" has conveyed that my client and his family members are holding a land of 75.75 Acres in which only 23.69 acres are genuine and the rest are unauthorized, which is totally baseless. My client, along with her Brother - In - Law (deceased husband's elder brother) Sri Peddireddi Ramachandra Reddy (Former Minister and present MLA of Punganur), another Brother - In - Law (deceased husband's elder brother) Sri P.Dwarakanatha Reddy and P.Mithun Reddy S/o. P.Ramachandra Reddy are holding total land of Ac 75.74 in Survey No 295 and 296 at Mangalampet Village, Pulicherla Mandal, Chittoor District which are purchased under 1) Reg. Doc.No. 2346/2000 Dt 29-12-2000, for an extent of Ac 15.00 2) Doc. No. 1/2001 Dt 30-12-2000 for an extent of Ac 10.00 3) Doc.No.2345/2000 Dt 29-12-2000 for an extent of Ac 11.00 4) Doc.No.139/2001 Dt 02-02-2001 for an extent of Ac 18.94 and 5) Doc No. 2347/2000 Dt 29-12-2000 for an extent of Ac 10.80 Cents and lastly Doc.No. 2/2001 Dt 30-12-2000 for an extent of Ac 10.00 (in total Ac 75.74) and for the said land my client have the records and the order copy dt 19-11-1981, issued by the Director of Land Settlements, Andhra Pradesh, Hyderabad. My client states that Ryotwari Patta was issued for an extent of 75.74 Acres by Assj Settlement


L. MADHUSUDHAN REDDY
ADVOCATE B.Sc., B.L.
Res: # 5-432/G, Lingapur Nagar
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TIRUPATI, E. No: AP/577/1988
Call: 098481 75467

Officer, Chittoor in R.S. No 295 and 296 at Chandragiri Taluk, Mangalamapet Village, Chittoor District in his S.R.No 50 and 58/11(a)/(65)/C&R on 05/09/1966 and a Suo Motu Revisional Enquiry was initiated and the notices were issued for the holders of Scheduled Land of 75.74 Acres in Survey No 295 and 296 on 01/07/1975. My client states that after 6 years from initiating the above enquiry, i.e. on 19/11/1981 the final judgement was pronounced. My client states that the said Judgment says "In the light of the above position, I am convinced that the respondents are eligible for Patta Ryotwari Patta for the full surveyed area of Ac. 75.74 in S.Nos 295 and 296 correlated to P.Nos. 1 to 7 of Mangalampeta Village and accordingly the order of the Asst Settlement Officer, Chittoor in S.R. No 50 and 88/11(a)/64, Dt. 5-9-66 are confirmed. In the result the Suo Motu Revisional Enquiry is dropped." My client states that the as per Gazette dt 16th September 1968, the land in Sy Nos 295 and 296 of Mangalampet Village in Chandragiri Taluq are is an enclosure with an extent of 75.74 Acres and the right of way was also admitted for a width of 30 Ft. My client states that for the above said total land of Ac 75.74. Pattadar pass books have been given to my client and her family members recognizing their valid and legal possession over their respective extents of land.

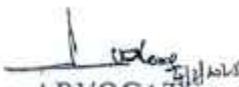
4. My client states that the above narration of events clinchingly establish that the allegations in the newspaper are wholly false, baseless and vexatious and the same are only made with a motive to harass my client and tarnish her reputation and her family members. Basing on such a false article, constitution of a Committee and a plan to conduct a joint survey on such a war footing basis cannot be countenanced and the same smacks of malafides and arbitrariness and the same amounts the violation of my client's constitutional right guaranteed under Art.300-A of the Constitution of India and amounts to interference with her enjoyment over the same.

5. My client states that the government has twice took up the survey in the past for the same land and confirmed that there were no violations. Now you have issued the notice in question, without revealing the extent and particulars of land for which the joint inspection is proposed. My client states that she wants to know on which extent the joint inspection is proposed and whether it is on Ac


L. MADHUSUDHAN REDDY
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 TIRUPATI, E. No: AP/877/1984
 Gd. 098481 75467

75.74 as per the records (or) 23.69 acres as per the adverse article published in Eenadu Daily Newspaper. My client will cooperate for the said joint inspection after receiving the clarification about the joint inspection property because without the said clarification of extent and particulars of the land, my client can't submit the records at the time of joint inspection.

6. My client states that due to her personal health problem she is not in position to attend the proposed joint inspection on 07-02-2025 and requesting you to postpone the same by fixing any date after two weeks, with the above clarification about the extent of property and particulars of property of proposed joint inspection.


 ADVOCATE
 L. MAJUNU
 ADVOCATE #Sc. B.L.
 Res: # 5-420, Lingavathu Ghat
 Sol Nagar Parbhani, Near Avitole
 DISTRICT: N. AP/577/2000
 CAP: 000001 25067



PRO Kiran

Today at 09:05



Date: 18.02.2025

To:

The Collector and District Magistrate
Chittoor District.

Sub: Interim Order dated 13.02.2025 of Hon'ble High Court In
WP.No.3694 of 2025 – Reg.

Ref: 1) Notice No.Coor-5/484751/2025 dated 31.01.2025

2) Reply dated 04.02.2025

3) Notice No. Coor-5/484751/2025 date 08.02.2025

*Online copy is
received*
[Signature]
DISTRICT COLLECTOR
CHITTOOR

As you are aware that through reference 1st cited an intimation was given to me about a proposed joint survey to be conducted on 07.02.2025. Citing the reasons through the reference 2nd cited reply, the contents of which may be read as part and parcel, for brevity, I have raised certain queries and further requested to defer the said exercise till such queries are addressed.

While I was expecting deferment of the survey, I was dismayed to receive the 3rd reference cited notice alleging about the presence of my representative in the alleged joint survey conducted on 07.02.2025, which is absolutely a false statement and further, I was again called upon to attend the further survey proposed to be conducted on 10.02.2025. Even the reference 3rd cited notice was never served upon me personally, as required under law. It was only sent through whatsapp to my brother in law's associate.

Be that as it may, as the alleged survey conducted on 07.02.2025 and 10.02.2025 are illegal, arbitrary and unilateral, I was constrained to approach the Hon'ble High Court by way of WP.No.3694 of 2025 complaining the hastiness in conducting the survey and lack of authority in initiating such proceedings to do so and raised certain other legal grounds. After hearing both the Parties, the Hon'ble Court has directed for filing counter within two weeks by you, which requires you/Government to answer all the contentions raised by

B.Indira.

4 of 4



**GOVERNMENT OF ANDHRA PRADESH
FOREST DEPARTMENT**

Ref.no.EFS02-15034/21/2022-
FCA SEC-PCCF/FCA-1,
Dated:27/06/2022.

Office of the Prl. Chief Conservator of Forests &
Head of Forest Force, Andhra Pradesh,
Guntur - 522004.

Sri N.Prateep Kumar, IFS.,
Prl. Chief Conservator of Forests &
Head of Forest Force
శ్రీఎన్.ప్రతీప్ కుమార్

Sub: APFD - F (C) Act, 1980 - Proposal for up-gradation of earthen road to BT road from Mangalampet-Kothapeta R&B to Elukadhoonipenta falling in Compartment nos.103 & 104 of Mangalampet RF, Mangalampeta Beat, Mangalampet Section, Piler Range, Chittoor East WL Division - Permission requested - Accorded - Reg.

Ref:-CCF, WLM Circle, Tirupati, Rc.no. 156/2022/M1, dt.01.06.2022 & 11.06.2022.

శ్రీఎన్.ప్రతీప్ కుమార్

Under the circumstances explained and recommended by the Chief Conservator of Forests, WLM Circle, Tirupati in the reference cited and as per the guidelines issued by the Government of India, Ministry of Environment, Forest and Climate Change (Forest Conservation Division) in F.no.11/117/2019-FC, dated 09.11.2020, permission is hereby accorded to the Executive Engineer, PR Division, Madanapalli for up-gradation of earthen road to BT road from Mangalampet-Kothapeta R&B to Elukadhoonipenta falling in Compartment nos.103 & 104 of Mangalampet RF, Mangalampeta Beat, Mangalampet Section, Piler Range, Chittoor East WL Division **to the extent of existing road constructed prior to 1980 in the Mangalampet Forest block notification, on the responsibility of the Chief Conservator of Forests, WLM Circle, Tirupati and the Divisional Forest Officer, Chittoor East WL, subject to the following conditions.**

1. No breaking up of forest land or felling of trees shall be allowed.
2. While Black topping, adequate precautions should be undertaken by the user agency to avoid any damage to flora and fauna. Fire for melting of coal tar and mixing shall be lit at a safe distance from the trees/vegetation and avoid dry/hot seasons. Fuel wood, if required, shall be purchased in advance from the Depot of Forest Development Corporations.
3. No crushing / breaking of stones shall be allowed inside forest areas. Readymade materials shall be used for up-gradation of such roads. No labour camp shall be allowed on the forest land.
4. **No widening of the road is allowed.** Both sides of the upgraded road shall be reinforced with bricks/stone works, and vegetative measures to check soil erosion at the project cost in consultation with the Divisional Forest Officer.
5. Any other condition, the Divisional Forest Officer, Chittoor East WL may impose from time to time in the interest of forest conservation and protection.

Further, it is informed that, if the Executive Engineer, P.R

Division, Madanapalle desires to up-grade the subject road beyond the admitted existing road constructed prior to 1980 , the Executive Engineer, P.R Division, Madanapalle may be advised to submit proposal under Forest (Conservation) Act, 1980, for the further processing of the proposal.

N Prateep Kumar I F S
Pri.Chief Conservator of Forests &
Head of Forest Force

To
The Chief Conservator of Forests, WLM Circle, Tirupati.
Copy to the Divisional Forest Officer, Chittoor East WL Division for information.
Copy to the Executive Engineer, PR Division, Madanapalle, Chittoor District for information.

Rc.No. 156/2022/M1, dt: 29.06.2022.

Copy communicated to the Divisional Forest Officer, Chittoor East for strict compliance.

Sd/- **N. Nageswara Rao,**
Chief Conservator of Forests,
Wildlife Management Circle,
Tirupati.

To
The Divisional Forest Officer, Chittoor East.

//T.C.B.O//


30/6/22
Technical Officer

Signed by N Prateep Kumar
I F S
Date: 27-06-2022 20:55:10
Reason: Approved

P.Dwarakanatha Reddy
M.L.A.
Thamballapalle Constituency



O/o M.P. Rajampeta
Opp: IOC Petrol Bunk,
Basnikonda,
Madanapalle – 517325,
Chittoor Dist.A.P.
Cell NO. 9491030131



Date: 26.03.2025

To:
Forest Range Officer
Chittoor East Range
Chittoor

Sub: Reply to Eviction Notice vide Rc.No.07/2025/FRO-GE dt.11.03.2025 –
Reg.

Ref: 1) Eviction Notice vide Rc.No.07/2025/FRO-CE dt.11.03.2025

2) W.P.No.3693 of 2025.

Respected Sir,

I received the 1st reference cited notice on 13.03.2025. I have gone through the contents of the same and I deny all the allegations levied unless specifically admitted herein.

1. Admittedly, myself, my brother Sri Dr.P.Ramachandra Reddy, my brother's son Sri P.V.Midhun Reddy and my sister in law Smt. P.Indiramma (herein after referred to as my family members) are the owners and possessors of lands admeasuring Ac.75.74 Cents only situated in Sy.No.295 and 296 at Mangalampet Village, Pulicherla Mandal, Chittoor District. Before going any further, I emphatically deny the allegation that all of us are in possession of Ac.103.98 cents and that out of the said land, an extent of land admeasuring Ac.32.63 cents cents has been encroached.

2. In view of a Notice Coor-5/484751/2025 dt.31.01.2025 and Coor-5/484751/2025 dt.08.02.2025 issued by the Collector and District Magistrate, Chittoor District to each of us proposing to conduct a joint survey, we filed

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M.L.A.
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O/o M.P. Rajampeta
Opp: IOC Petrol Bunk,
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Chittoor Dist.A.P.
Cell NO. 9491030131

W.P.Nos.3600,3601,3693,3694 of 2025 before the Hon'ble High Court challenging the said Notice Coor-5/484751/2025 dt.31.01.2025 and Coor-5/484751/2025 dt.08.02.2025 inter alia challenging the competence of the said authority in seeking to conduct survey. Principal Chief Conservator of Forest and Head of Forest Force has been arrayed as 4th respondent. So also, the other family members filed W.P.No.3601 of 2025, W.P.No.3600 of 2025 and W.P.No.3694 of 2025 respectively. After hearing the parties, the Hon'ble High Court through Order dated 13.02.2025 has directed the parties therein including the Forest Department to file their respective counter within two weeks and further the Hon'ble High Court was also pleased to interdict the respondents therein from taking any coercive actions except in accordance with Law. The fulcrum of challenge in the said writ petition is the competence of the authorities in conducting survey. A copy of the affidavit filed in support of the said W.P.s is attached herewith for your ready reference. For brevity, the contents of the same may be read as part and parcel of this explanation. Despite clear directions from the Hon'ble Court to file counters, no counters have been filed to this day by any of the respondents including the Forest Department.

3. As the very legality of the alleged surveys dated 07.02.2025 and 10.02.2025 are under the judicial scrutiny of the Hon'ble High Court, the

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Cell NO. 9491030131

surveys allegedly conducted on 31.01.2025, 07.02.2025 and 10.02.2025 would not only amount to violation of the Orders of the Hon'ble High Court but also not binding on us. Instead of contesting the matter by filing the counters and inviting the Judgment of the Hon'ble High Court, you have issued the reference 1st cited notice to us thereby seeking to render the issue raised in the above Writ Petitions infructuous, which cannot be countenanced, either in law or facts.

4. As evident from the contents of the reference 1st cited notice, there is reference to the alleged surveys conducted on 31.01.2025, 07.02.2025 and 10.02.2025. No notice was issued to us in respect of the alleged survey on 31.01.2025. As regards the surveys allegedly conducted on 07.02.2025, we have specifically addressed respective letters, all dated 04.02.2025 seeking time for the reasons mentioned therein, which are genuine. No orders were passed on the said representation. To our further dismay, another notice dated 08.02.2025 was sent to one of my brother's associate on whatsapp on 08.02.2025 alleging that a part survey was conducted on 07.02.2025 and that further survey would be conducted on 10.02.2025. In the said notice, it was falsely alleged that there was participation from our side in the survey allegedly conducted on 07.02.2025. We reiterate that we did not participate in the said survey. Even the survey allegedly conducted on 10.02.2025, we did not participate. In fact, on 10.02.2025, we filed the above mentioned W.P.s and as such, the Hon'ble High Court is seized of the issue raised in the reference 1st cited notice. Therefore, proceeding against us basing on the

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reference 1st cited notice, not only amounts to overreaching the Orders of the Hon'ble High Court but also amounts interfering with the administration of justice, which is contemptuous attracting the provisions of Contempt of Courts Act.

Thus, viewed from any angle, the alleged surveys and issuance of the reference 1st notice basing on such alleged surveys is totally unsustainable in the eye of law.

5. Our consistent case has been that the hasty conduct of surveys was not bonafide and the same is fraught with malafides and political vengeance. There is gross violation of principles of natural justice. The said stand of ours stands substantiated for the reason that the reference 1st cited notice has been given based on alleged surveys, to which we are not parties to the same and even the said surveys, on the face of it, establish the malafides in seeking to implicate us. The reference 1st cited proceedings are ex facie in total violation of law for the following reasons:

(a) The present survey is in contravention to the Survey and Boundaries Act, 1923, as the Act contemplates for fixating the boundaries of the disputed lands. Whereas you and other authorities measured the lands without fixating the boundaries first. It is needless to mention that, unless clear boundaries are determined, the question of deciding on the area of encroachments does not arise. The joint survey report is silent as to what method has been used to survey the land. In this context it is relevant to mention that initial survey for said lands was conducted in 1960's during the proceedings before the Forest Settlements Officer and Assistant Settlement Officer. The

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techniques/methods of survey used then were indigenous and not as accurate as that of the present day, in view of the same there is a probability for variance in the extent of land. It is a settled principle of law that boundaries prevail over extent, in view of the same you and your authorities ought to have determined the boundaries first instead of going by the extent of area. As such the allegation of encroaching Ac.32.63 cents cannot be countenanced.

- (b) Evidently, the initial survey was conducted by using 26 points but whereas now, you and your authority has used 161 points to determine the land. It is settled procedure that for surveying, the authorities have to go by the initially fixed points but not by creating new points. The survey report is silent as to how and why the authorities have determined 161 points for surveying. In view of the same the joint survey is unilateral and is invalid in the eye of law.
- (c) With regard to the allegation of the deviation in the right of way, it is submitted that the road has been laid by the Government pursuant to the proceedings in Ref.No.EFS02-15034/21/2022 dt.27.06.2022. Me or my family members have no role in the laying of the road, in view of the same any allegations cannot be attributed to us.
- (d) With regard to the allegation digging of borewell inside the forest area, it is submitted that no borewell is dug by us in the forest land. Even otherwise when the boundaries of the forest land itself are in question, the question of placing reliance on such survey cannot be countenanced.
- (e) The present eviction notice dt.11.03.2025 is not traceable to any provision of law nor the said notice mentions the same. Without mentioning the same, we would not be in a position to deal with the same.

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(F)The joint survey report enclosed with the eviction notice dt.11.03.2025 specifies that the Government of Andhra Pradesh vide Memo. No.2700219/A1/SC.D/2025, General Administration (SC.D) Dept. dt 29.01.2025 has constituted a Committee comprising of the Collector & District Magistrate Chittoor, Superintendent of Police, Chittoor and the Conservator of Forests, Ananthapuram to conduct a joint inspection of the lands. However, the Survey is not conducted by the constituted Committee, as the Conservator of Forest did not take part in the alleged survey, the same is evident from signatures of the officials on the alleged joint survey report and maps enclosed. First of all, the said Committee itself lacks sanctity and even assuming without admitting that the same is a valid one, one of the member of the purported Committee is not party to it. In the absence of any power to further sub delegate, the absence of the Conservator of Forest, Anantapur and not signing the said report would establish that the same is a illegal report.

- (f) It is submitted that the eviction notice on one hand calls for an explanation and on the other hand directs me and my family members to "remove the fencing laid in the encroached forest land beyond the enclosed area immediately". This itself establishes the predetermined mind of the Authority to falsely implicate us and thus, the reference cited notice is an Order in the cloak of eviction notice. As such the same is violative of principles of natural justice.

In light of the above-mentioned it is brought to the notice of your authority that all proceedings pursuant to the alleged survey report including the eviction notice dt.11.03.2025 has to be dropped forthwith by virtue of the

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Chittoor Dist.A.P.
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orders of the Hon'ble High Court of AP in W.P.Nos. 3600,3601,3693,3694 of 2025 dt.13.02.2025.


P. Dwarakanath Reddy

Enclosures:

- 1) Interim Order in W.P.Nos. 3600,3601,3693,3694 of 2025 dt.13.02.2025
- 2) Writ Affidavit
- 3) Notice to Collector, Chittoor dt.19.02.2025
- 4) Reply Notice to Collector, Chittoor dt.04.02.2025
- 5) Proceedings of Forest Department Ref.No.EFS02-15034/21/2022 dt.27.06.2022

HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI

W.P.Nos.3600, 3601, 3693 & 3694 of 2025

PROCEEDING SHEET

Sl. No	DATE	ORDER	Office Note
	13.02.2025	<p><u>GRKP, J</u></p> <p>Heard Sri C.V. Mohan Reddy, learned Senior Counsel representing on behalf of Sri Kalla Guna Sekhar, learned Counsel for the Writ Petitioners and Sri D. Srinivas, learned Advocate General for Respondents.</p> <p>2. Let Counter Affidavit be filed within two weeks. One week thereafter for filing Rejoinder, if any.</p> <p>3. There shall be a direction to the Official Respondents to follow the due process of law, if any coercive action is sought to be taken.</p> <p>4. List the matter on 06.03.2025.</p> <p style="text-align: right;">_____ GRKP, J</p> <p>JKS</p>	

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATI

W.P.No 3693 OF 2025

Between:

P.Dwarakanath Reddy
S/o. Lakshmu Reddy, Aged about 57 Years
Occ: Member of Legislative Assembly
R/o D.no.10-34, Maruthi Nagar
MR Palli, Tirupathi.

...Petitioner

AND

1. The State of Andhra Pradesh
Rep. by its Principal Secretary
Revenue Department, Secretariat building,
Velagapudi, Guntur District.
2. The Collector and District Magistrate
Chittoor District
3. The Tahsildar, Pulicherla Mandal
Chittoor district
4. Principal Chief Conservator of Forest & Head of Forest Force,
Aranya Bhavan, P.V.S.Land Mark,
Near APIIC Towers, Mangalagiri,
Guntur District-522503

...Respondents

AFFIDAVIT

I P.Dwarakanath Reddy, S/o. Lakshmu Reddy, Aged about 57 Years,
Occ: Member of Legislative Assembly, R/o D.no.10-34, Maruthi Nagar, MR
Palli, Tirupathi, do hereby sincerely and solemnly affirm and state on oath as
follows:

1. I am the petitioner herein and as such I am well acquainted with the facts
of the case.

2. The present Writ Petition is filed aggrieved by the action of the Respondents in hastily issuing notices to survey, which is without any basis thereby seeking to interfere with the possession of petitioner's land to an extent of Ac.18.94 cents in Sy.No.296/2 situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District as the same is violative Article 14, 21 and 300A of the Constitution of India.

3. It is submitted that I am the Member of Legislative Assembly from Thamaballapalle Constituency. It is submitted that I have purchased land to an Ac.18.94 cents in Sy.No.296/2 situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District from Sri Challa Kuppu Ramaiah and Smt. Lakshmi Devamma,(they are the Son and Daughter of Sri Kuppu Ramaiah) vide registered sale deed no. 139/2001, dt.02/02/2001. Pursuantly I was issued with pattadar passbook vide Kata No.578, where in the survey number is wrongly mentioned as 296/1B. Similarly my father Sri.P.Lakshmu Reddy has purchased land to an Ac.15.00 cents in Sy.No.295/1A situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District from Sri D.Mangamma, W/o D.Venkatreddy vide registered sale deed no. 2346/2000, dt.29/12/2000. Upon purchase of the same, my father was in possession and enjoyment of the same. We have developed the land by incurring huge expenditure.

4. It is submitted that my elder brother's son (PV Midhun Reddy) has purchased land to an Ac.11.00 cents and Ac.10.00 cents in Sy.No.295/1C situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District from

Sri.D.Changa Reddy, S/o Desireddi Chinnappa Reddy vide registered sale deed no. 2345/2000, dt.29/12/2000 and deed no.1/2001 on 30.12.2000, respectively. Pursuantly he was issued with pattadar passbook vide Kata No.575. My sister-in-law (P.Indiramma) has purchased land to an Ac.10.80 cents in Sy.No.295/1B; Ac.0.89 cents in Sy.No.295/1D and Ac.9.11 cents in Sy.No.296/1 situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District from Sri D.Sriramulu Reddy and Sri D.Sarveswara Reddy (who are the sons of Sir Changa Reddy), vide registered sale deed no. 2347/2000, dt.29/12/2000 and deed no.2/2001, dt.30.12.2000, respectively. Pursuantly she was issued with pattadar passbook vide Kata No.577. Respective vendors have handed over the possession of the respective extents of land on the date of purchase and all the purchasers are in continuous possession and enjoyment of the same since then. Upon demise of my father, the said land of Ac.15 cents in Sy.No.295/1A devolved upon my elder brother and revenue records were mutated in his name and pattadar passbook is issued vide kata no.738. The total land extent being owned by us in Sy.No.295 and 296 is Ac.75.74 cents. Since the dates of respective sale/mutation, we have been in peaceful possession and enjoyment of our respective lands without out any disturbance.

5. It is submitted that our respective vendors represented that prior to declaring the forest situated in Chittoor as Reserved Forest, the Government has issued notification on 31.05.1962 under Section 4 of the Indian Forest Act, 1927. Subsequently a proclamation of the proposed lands to be included in the reserve forest was made on 15.06.1964. Pursuant to the same my vendors'

predecessors in title (namely: D.Venkatreddy and C.Kupparamaiah) has made an objection stating their lands were include in the published gazette and was considered by the Forest Settlement Officer vide. Proceedings in Ref.B.1421/6. An enquiry was conducted considering various evidences and vide orders dt.03.08.1965 issued under Section 10 of the Act, it is held that Land to an extent of Ac.75.74 cents is a patta land. However, as the patta lands were scattered across the forest in different plots. So, a proposal was made to give the whole extent in one plot. The Petitioners therein has consented and subsequently the Assistant Conservator of Forest has also agreed for the same.

6. It is submitted that that Sri D.Venkatreddy and Sri C.Kupparamaiah has applied before the Assistant Settlement Officer, Chittoor vide.C.S.No. 50 and 88/11(a)/65 under Section 11(a) of the Andhra Pradesh Estates (Abolition and Conversion into Ryotwari) Act, 1948 seeking ryotwari pattas for their land holding to an extent of Ac.75.74 cents. The Assistant Settlement Officer, Chittoor after due enquiry and note of the order of the Forest Settlement Officer dt. 03.08.1965 has allowed the claim for issuance of Pattas vide orders dt.05.09.1966.

7. It is submitted that the Government of Andhra Pradesh has issued GO.Ms.No.1850, dt.16.09.1968 under Section 15 of the Andhra Pradesh Forest Act,1967, declaring the boundaries of the reserved Forest where it has observed the existence of the subject land of Ac.75.74 cents and also acknowledges the existence of cart track till the said lands.

8. It is submitted that a Suo Moto revision against the order of the Assistant Settlement Officer, Chittoor dt.05.09.1966 was initiated before the Director of Settlements, Hyderabad vide R.P.No.1 of 1975. The Director of Settlements vide orders dt.19.11.1981 has affirmed the decision of the Assistant Settlement Officer, Chittoor, confirming the eligibility of pattas to an extent of Ac.75.74 cents in Sy.No.295 and 296 of Mangalampeta Village. Hence the title over the said lands has become absolute in favour of D.Venkatreddy and Sri C.Kupparamaiah who are my vendors ancestors.

9. It is submitted that the Principal Chief Conservator of Forests & Head of Forest Force has issued proceedings vide. Ref.no.EFS02-15034/21/2022 dt.27.06.2022 according permission for the upgradation of the earthen road to BT road from Mangalampet-Kothapeta R&B to Elukadhoonipeta Beat, Mangalampet Section. A conjoint reading of this proceedings along with the Gazette dt.16.09.1968; Proceedings of the Forest Settlement Officer in Ref.B.1421/6 dt.03.08.1965; Proceedings of Director of Settlements in R.P.No.1 of 1975 dt.19.11.1989 along with our Sale Deeds and Pattadar Passbooks would clearly establish my clear right and title over the subject land.

10. While the situation was as described, Eenadu Daily News Paper on 29.01.2025 has published an article titled "Adavilo Akrama Samrajyam" by falsely alleging that me and my family members have encroached the forest land to an extent of Ac.75.74 cents. It was further alleged that in the FMB records the existing private land is only Ac.23.69 Cents but whereas in

registration it is shown as Ac.43.8 Cents and in Adangal as Ac.75.74 Cents. A bare perusal of the article makes it clear that the Eenadu Daily News Paper has made the said allegation basing on the FMB records of the year 1952. As stated above, several proceedings and GO were issued since 1965 making clear that land to an extent of Ac.75.74 cents are patta lands. Without considering the subsequent proceedings, the Eenadu Daily News Paper, which is inimically disposed against me, has published a false, distorted and baseless article against me and my family alleging encroachment. In fact, my brother filed a defamation suit vide OS.No.58 of 2024 on the file of Learned IX Additional District Court, Chittoor for damages of Rs.50 Crores for publishing a false news article against him alleging my involvement in a fire accident at RDO Office, Madanapalli. As such, the said news paper has an axe to grind against us and they are continuing their tirade against him and us as we are his family members by publishing false and defamatory articles.

11. While so, to my utter consternation, I received a Notice dated 31.01.2025 in Coor - 5/484751/2025 on 03.02.2025 from the 2nd respondent stating that the Government has constituted a committee on 29.01.2025 to investigate on the allegations published in the newspaper mentioned above to conduct joint inspection of the land and submit report to the Government. It is alleged that the lands in Sy.No.295 and 296 of Mangalampeta Village of Pulicherla Mandal need to be inspected jointly with the forest and revenue authorities in order to find out and fix the exact boundary between "land in enclosure" and forest land on 07.02.2025 by 10.00 am. The said notice was served upon me, my brother, my

brother's son and my sister-in-law. A reading of the said notice basing on a newspaper item published in Eenadu daily on 29.01.2025 is fraught with bias and malafides and for this precise reason, a vague notice has been given by the 2nd respondent without even conducting a preliminary enquiry about the alleged encroachment. Notice does not give any details except for referring to the newspaper article and it is reiterated that the said publication has no basis. The said notice is not revealing the extent of property to be inspected jointly. It is not mentioned under which provision of law a committee has been constituted, what is the authority of such Committee and as to under what provision of law, the said notice has been given or under what authority of law, the said Committee can function. As such, no inspection can be conducted basing on such vague and illegal notice. Thus, issuance of such notice itself is ultra vires of this Authority's power and not traceable to any provision of law. The notice is silent as to the proposed survey is for an extent of Ac.75.74 cents or Ac.23.69 cents as per the article published in Eenadu Daily News Paper and sought for clarification of the notice dt.31.02.2025. Be that as it may, as my presence at the designated time and place was too short and I would not be in a position to attend and at any rate, the said notice is vague and incomprehensible. Therefore, I had sent a legal notice dated 04.02.2025 calling upon the 2nd respondent to defer the survey till the issues raised by me in the said notice are addressed. For brevity, the contents of the same may be read as part and parcel of this affidavit.

12. It is submitted that the said notice was served upon the 2nd respondent on 05.02.2025 and I was under the bonafide impression that the 2nd respondent would act upon the contents of my legal notice and accordingly, defer the proceedings till clarifications are given. However, there was no response to my notice. Surprisingly, the respondents swarmed my land on 07.01.2025 and started conducting unilateral survey, without even reference to my legal notice. After issuance of the said legal notice, there was no order or proceeding dealing with the contents of my legal notice nor there was any correspondence from the 2nd respondent rejecting my request for deferment and furnishing of data mentioned therein.

13. It is submitted that on 08.02.2025, through whatsapp a notice in Coor-5/484751/2025 dt.08.02.2025 was received by one of the associate of my brother. To my surprise, through the said notice, the 3rd respondent alleges that a survey was conducted on 07.02.2025 in the presence of my representatives and that during the field survey, few points necessary to do the survey could not be identified on the field and that a follow up joint survey by the Forest and Revenue authorities will be scheduled on 10.02.2025. The contents of the said notice are fraught with falsities and distortions. There was no representative from my side, who has been deputed for the above purpose. When I have specifically requested for the data to be provided and asked for deferment of the survey till the same is provided, the question of my representative participating in the survey does not arise. Unfortunately, mischief is being played by the respondents to legitimize their illegal survey, which cannot be

countenanced, either in law or on facts. In fact, the said notice was sent through whatsapp on 08.02.2025 to associate of my brother. Such service is not a valid service of notice, as held by the Hon'ble Apex Court. As such the same could not be considered as a valid service of notice and such action is in total violation of principles of natural justice. It is further submitted that none of my authorised representatives were present at the time of alleged survey on 07.02.2025, only the regular employees of our farms were present doing farming works. The conducting of survey again on 10.02.2025, without serving proper notice on me clearly shows the predetermined mind of the official respondents.

14. It is submitted that the above chronology of events clinchingly establish that the whole genesis of survey basing on a false paper publication and without even conducting a preliminary enquiry is a schematic attempt to deprive me of my property, of which I have been possession for more than two and half decades. The alacrity with which a so called Committee was constituted and survey is being done smacks of malafides and arbitrariness. Basing on a false article published by a newspaper, constitution of a committee and conducting a survey on such a war footing basis speaks volumes of the official respondents' intentions to harass, intimidate and deprive me of my property and evidently, the same is politically motivated. Issuance of such a vague and baseless notice, which does not even refer to the provision of law, violates my constitutional right guaranteed under Art.300-A of the Constitution of India and amounts to interference with his enjoyment over the same.

15. It is submitted that I also came to know that basing on the above false article dated 29.01.2025, the Hon'ble National Green Tribunal has suo motto initiated enquiry in this regard. Without even awaiting any orders of the Hon'ble Tribunal and without even waiting for any adjudication to take place by the Hon'ble Tribunal, the respondent no.2 and 3 are acting hastily, which is obviously motivated by political vengeance against me and my family members.

16. It is respectfully submitted that the 2nd and 3rd respondents are openly proclaiming that by virtue of the survey done by them, which is ex facie illegal and arbitrary, they are going to dispossess us from our property. First of all, conducting such survey basing on a newspaper publication, which is totally based on incorrect and false information, itself is illegal and secondly, such unilateral survey is not permissible in law and thirdly, basing on such illegal survey, the respondents cannot interfere with our possession and enjoyment over my land. Despite such glaring illegalities, the respondents 2 and 3 are scheming to use their power to forcibly dispossess me, which is illegal and cannot be countenanced, either in law or on facts.

17. Under the above circumstances, I have no alternative remedy and have therefore sought relief under the extraordinary jurisdiction of this Hon'ble Court, invoking Article 226 of the Constitution. I have not filed any other Writ, Suit or

direction before any authority or Court for the relief sought for in the present Writ Petition.

Pending disposal of this writ petition, it is therefore prayed that this Hon'ble Court may be pleased direct the respondents not to interfere with the peaceful possession of the petitioner's land admeasuring Ac.18.94 cents in Sy.No.296/2 situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District and pass such orders as are deemed fit and proper in the circumstances of the case.

Pending disposal of this writ petition, it is therefore prayed that this Hon'ble Court may be pleased to stay all further proceedings pursuant to Notice in Coor-5/484751/2025 dt.31.01.2025 and Coor-5/484751/2025 dt.08.02.2025, including acting upon such surveys and pass such orders as are deemed fit and proper in the circumstances of the case.

For the reasons stated above, it is respectfully prayed that this Hon'ble Court may be pleased to issue an appropriate writ, direction, order, or orders, particularly in the nature of a Writ of Mandamus, declaring the notice Coor-5/484751/2025 dt.31.01.2025 and Coor-5/484751/2025 dt.08.02.2025 issued by the 2nd respondent as illegal, arbitrary and violative of Article 14, 21 and 300A of the Constitution of India and consequently set aside the same and direct the respondents to not interfere with the petitioner's possession over the lands to an extent of Ac.18.94 cents in Sy.No.296/2 situated at Mangalampeta Village,

Pulicherla Mandal, Chittoor District and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Sworn and signed before me
on this the day of February, 2025.

Deponent

Advocate:

VERIFICATION

I P.Dwarakanath Reddy, S/o. Lakshmu Reddy, Aged about 57 Years, Occ: Member of Legislative Assembly, R/o D.no.10-34, Maruthi Nagar, MR Palli, Tirupathi, do hereby verify and state that the contents of the Affidavit filed in support of the Writ Petition are true to my personal knowledge, facts are true to my knowledge based on information and on records and believed to be correct and those of last para's are based on legal advice believed to be correct. Hence, verified on this the day of February, 2025.

Counsel for the Petitioner

Deponent

L.Madhusudhan Reddy, B.Sc., B.L.,
Advocate

Cell No: 98481 75467
Phone: (O) 2240157
Off: 100 E, Gopal Raju Colony
Tirupati.
Res: 9-432G, Lingeswara Nagar
Sainagar Panchayat
Near Avilala, Tirupati
e-mail id: lakkireddimsreddy@gmail.com
*If any reply to residential address only

Date: 04-02-2025

To
The District Collector & District Magistrate,
Chittoor District.

Received
5/2/25
DISTRICT COLLECTOR
CHITTOOR

Sir,

My client Peddi Reddi Dwarakanatha Reddy S/o. P.Lakshmu Reddy has instructed me to give the following reply for your notice with reference No. Coor - 5/484751/2025 dt 31-01-2025, which is served to him on 03-02-2025.

1. My client states that your notice is not revealing the extent of property to be inspected jointly, and the said notice basing on a newspaper item published in Eenadu daily on 29.01.2025 without even conducting a preliminary enquiry and without even arriving at a prima facie conclusion about the allegations in news Item and the said notice does not given any details except for referring to the newspaper article and it is reiterated that the said publication has no basis. My client states that the said notice is not revealing the extent of property to be inspected jointly. As such, no joint inspection can be conducted basing on such vague and illegal short period notice.

2. My client states that due to political rivalry under influence of ruling party, since several days the Eenadu Daily News Paper is making false allegations against my client and his family members, by one way or other without any facts. My client likes to bring to your notice that, the Eenadu Telugu Daily is intentionally targeting my client and his family by promoting baseless news articles against them. Recently, my client's elder brother Sri Peddireddi

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Ramachandra Reddy, Former Minister and MLA, Punganur has also filed defamation suit O.S.No. 58/2024, against the Eenadu Daily Newspaper, on the file of Hon'ble IX Additional District Court, Chittoor for damages of Rs 50 Crores as the false news item against him, in the issue of Madanapalli RDO Office Fire Accident Case is damaged his reputation in public. Due to the above said suit the Eenadu Daily Newspaper's management has published the false news item on 29-01-2025 against my client and his family members without any basis and without getting any prior explanation from them. On the basis of said false news item the government in hurry manner has constituted alleged committee only to blackmail my client's family. My client states that the allegations made in the said news item are figment of the said newspaper's imagination and purposely published to defame and harass my client and his family members and it does not bear any semblance of truth. My client is contemplating to initiate defamatory proceedings against the said newspaper for its irresponsible publication of false news against him and his family members thereby defaming them in the public.

3. My client states that as the above mentioned article in Eenadu Daily News paper on 29-01-2025 as "Adavilo Akrama Samrajyam" has conveyed that my client and his family members are holding a land of 75.75 Acres in which only 23.69 acres are genuine and the rest are unauthorized, which is totally baseless. My client, along with his elder brother Sri Peddireddi Ramachandra Reddy (Former Minister and present MLA of Punganur), Sister - in - Law Smt. Indiramma and my client's elder brother's son P.Mithun Reddy are holding total land of Ac 75.74 in Survey No 295 and 296 at Mangalampet Village, Pulicherla Mandal, Chittoor District which are purchased under 1) Reg. Doc.No. 2346/2000 Dt 29-12-2000, for an extent of Ac 15.00 2) Doc. No. 1/2001 Dt 30-12-2000 for an extent of Ac 10.00 3) Doc.No.2345/2000 Dt 29-12-2000 for an extent of Ac 11.00 4) Doc.No.139/2001 Dt 02-02-2001 for an extent of Ac 18.94 and 5) Doc No. 2347/2000 Dt 29-12-2000 for an extent of Ac 10.80 Cents and lastly Doc.No. 2/2001 Dt 30-12-2000 for an extent of Ac 10.00 (in total Ac 75.74) and for the said land my client have the records and the order copy dt 19-11-1981, issued by the Director of Land Settlements, Andhra Pradesh, Hyderabad. My client states that Ryotwari Patta was issued for an extent of 75.74 Acres by Asst Settlement Officer, Chittoor in R.S. No 295 and 296 at Chandragiri Taluk, Mangalamapet

29/01/2025

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Cell: 998881 75447

Village, Chittoor District in his S.R.No 50 and 58/11(a)/(65)/C&R on 05/09/1966 and a Suo Motu Revisional Enquiry was initiated and the notices were issued for the holders of Scheduled Land of 75.74 Acres in Survey No 295 and 296 on 01/07/1975. My client states that after 6 years from initiating the above enquiry, i.e. on 19/11/1981 the final judgement was pronounced. My client states that the said Judgment says "In the light of the above position, I am convinced that the respondents are eligible for Patta Ryotwari Patta for the full surveyed area of Ac. 75.74 in S.Nos 295 and 296 correlated to P.Nos. 1 to 7 of Mangalampeta Village and accordingly the order of the Asst Settlement Officer, Chittoor in S.R. No 50 and 88/11(a)/64, Dt. 5-9-66 are confirmed. In the result the Suo Motu Revisional Enquiry is dropped." My client states that the as per Gazette dt 16th September 1968, the land in Sy Nos 295 and 296 of Mangalampet Village in Chandragiri Taluq are is an enclosure with an extent of 75.74 Acres and the right of way was also admitted for a width of 30 Ft. My client states that for the above said total land of Ac 75.74. Pattadar pass books have been given to my client and his family members recognizing their valid and legal possession over their respective extents of land.

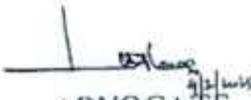
4. My client states that the above narration of events clinchingly establish that the allegations in the newspaper are wholly false, baseless and vexatious and the same are only made with a motive to harass my client and tarnish his reputation and his family members. Basing on such a false article, constitution of a Committee and a plan to conduct a joint survey on such a war footing basis cannot be countenanced and the same smacks of malafides and arbitrariness and the same amounts the violation of my client's constitutional right guaranteed under Art.300-A of the Constitution of India and amounts to interference with his enjoyment over the same.

5. My client states that the government has twice took up the survey in the past for the same land and confirmed that there were no violations. Now you have issued the notice in question, without revealing the extent and particulars of land for which the joint inspection is proposed. My client states that he wants to know on which extent the joint inspection is proposed and whether it is on Ac 75.74 as per the records (or) 23.69 acres as per the adverse article published in

[Signature]
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 Cell: 095481 75467

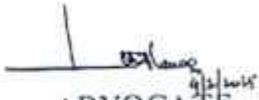
Eenadu Daily Newspaper. My client will cooperate for the said joint inspection after receiving the clarification about the joint inspection property because without the said clarification of extent and particulars of the land, my client can't submit the records at the time of joint inspection.

6. My client states that his health condition (high fever) is not permitting him to attend the proposed joint inspection on 07-02-2025 and requesting you to postpone the same by fixing any date after two weeks, with the above clarification about the extent and particulars of property of proposed joint inspection.


ADVOCATE
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TIRUPATI, E. No: 400/877/1999
Cell: 098481 75466

Eenadu Daily Newspaper. My client will cooperate for the said joint inspection after receiving the clarification about the joint inspection property because without the said clarification of extent and particulars of the land, my client can't submit the records at the time of joint inspection.

6. My client states that his health condition (high fever) is not permitting him to attend the proposed joint inspection on 07-02-2025 and requesting you to postpone the same by fixing any date after two weeks, with the above clarification about the extent and particulars of property of proposed joint inspection.


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GOVERNMENT OF ANDHRA PRADESH
FOREST DEPARTMENT

Ref.no.EFS02-15034/21/2022-
FCA SEC-PCCF/FCA-1,
Dated:27/06/2022.

Office of the Prl. Chief Conservator of Forests &
Head of Forest Force, Andhra Pradesh,
Guntur - 522004.

Sri N.Prateep Kumar, IFS.,
Prl. Chief Conservator of Forests &
Head of Forest Force
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Sub: APFD - F (C) Act, 1980 - Proposal for up-gradation of earthen road to BT road
- from Mangalampet-Kothapeta R&B to Elukadhoonipenta falling in
Compartment nos.103 & 104 of Mangalampet RF, Mangalampeta Beat,
Mangalampet Section, Piler Range, Chittoor East WL Division - Permission
requested - Accorded - Reg.

Ref:-CCF, WLM Circle, Tirupati, Rc.no. 156/2022/M1, dt.01.06.2022 &
11.06.2022.

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Under the circumstances explained and recommended by the Chief Conservator of Forests, WLM Circle, Tirupati in the reference cited and as per the guidelines issued by the Government of India, Ministry of Environment, Forest and Climate Change (Forest Conservation Division) in F.no.11/117/2019-FC, dated 09.11.2020, permission is hereby accorded to the Executive Engineer, PR Division, Madanapalli for up-gradation of earthen road to BT road from Mangalampet-Kothapeta R&B to Elukadhoonipenta falling in Compartment nos.103 & 104 of Mangalampet RF, Mangalampeta Beat, Mangalampet Section, Piler Range, Chittoor East WL Division **to the extent of existing road constructed prior to 1980 in the Mangalampet Forest block notification, on the responsibility of the Chief Conservator of Forests, WLM Circle, Tirupati and the Divisional Forest Officer, Chittoor East WL, subject to the following conditions.**

1. No breaking up of forest land or felling of trees shall be allowed.
2. While Black topping, adequate precautions should be undertaken by the user agency to avoid any damage to flora and fauna. Fire for melting of coal tar and mixing shall be lit at a safe distance from the trees/vegetation and avoid dry/hot seasons. Fuel wood, if required, shall be purchased in advance from the Depot of Forest Development Corporations.
3. No crushing / breaking of stones shall be allowed inside forest areas. Readymade materials shall be used for up-gradation of such roads. No labour camp shall be allowed on the forest land.
4. **No widening of the road is allowed.** Both sides of the upgraded road shall be reinforced with bricks/stone works, and vegetative measures to check soil erosion at the project cost in consultation with the Divisional Forest Officer.
5. Any other condition, the Divisional Forest Officer, Chittoor East WL may impose from time to time in the interest of forest conservation and protection.

Further, it is informed that, if the Executive Engineer, P.R

Division, Madanapalle desires to up-grade the subject road beyond the admitted existing road constructed prior to 1980 , the Executive Engineer, P.R Division, Madanapalle may be advised to submit proposal under Forest (Conservation) Act, 1980, for the further processing of the proposal.

N Prateep Kumar I F S
Pri.Chief Conservator of Forests &
Head of Forest Force

To
The Chief Conservator of Forests, WLM Circle, Tirupati.
Copy to the Divisional Forest Officer, Chittoor East WL Division for information.
Copy to the Executive Engineer, PR Division, Madanapalle, Chittoor District for information.

Rc.No. 156/2022/M1, dt: 29.06.2022.

Copy communicated to the Divisional Forest Officer, Chittoor East for strict compliance.

Sd/- **N. Nageswara Rao,**
Chief Conservator of Forests,
Wildlife Management Circle,
Tirupati.

To
The Divisional Forest Officer, Chittoor East

//T.C.B.O//


30/6/22
Technical Officer

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
(SPECIAL ORIGINAL JURISDICTION)

THURSDAY, THE THIRTEENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

:PRESENT:

THE HONOURABLE SRI JUSTICE GANNAMANENI RAMAKRISHNA PRASAD
WRIT PETITION NO: 3600 OF 2025

Between:

P.V. Midhun Reddy, S/o. Dr.P.Ramachandra Reddy Aged about 47 Years,
Occ- Member of Parliament R/o D.No. 10-34, Maruthi Nagar MR Palli,
Tirupathi.

...Petitioner

AND

1. The State of Andhra Pradesh, Rep. by its Principal Secretary Revenue Department, Secretariat building Velagapudi, Guntur District.
2. The Collector and District Magistrate, Chittoor District
3. The Tahsildar, Pulicherla Mandal Chittoor District
4. Principal Chief Conservator of Forest and Head of Forest Force., Aranya Bhavan, P.V.S.Land Mark, Near APIIC Towers, Mangalagiri, Guntur District-522503

...Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, direction, order, or orders, particularly in the nature of a Writ of Mandamus, declaring the notice Coor-5/484751/2025 dt.31.01.2025 and Coor- 5/484751/2025 dt.08.02.2025 issued by the 2nd respondent as illegal, arbitrary and violative of Article 14, 21 and 300A of the Constitution of India and consequently set aside the same and direct the respondents to not interfere with the petitioners possession over the lands to

an extent of Ac.11.00 cents and Ac.10.00 cents in Sy.No.295/1C situated at Mangalampeta Village Pulicherla Mandal, Chittoor District.

IA NO: 1 OF 2025

Petition under Section 151 of CPC is filed praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents not to interfere with the peaceful possession of the petitioner's land admeasuring Ac.11.00 cents and Ac. 10.00 cents in Sy.No.295/1C situated at Mangalampeta Village, Pulicherla Mandal, Chittoor District, Pending disposal of WP 3600 of 2025, on the file of the High Court.

IA NO: 2 OF 2025

Petition under Section 151 of CPC is filed praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to Notice in Coor-5/484751/2025 dt.31.01.2025 and Coor-5/484751/202 5 dt.08.02.2025, including acting upon such surveys, Pending disposal of WP 3600 of 2025, on the file of the High Court.

The Petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of SRI KALLA GUNA SEKHAR, Advocate for the Petitioner, and of GP FOR REVENUE, for the Respondent Nos.1 to 3, and of GP FOR FORESTS, for the Respondent No.4, the Court made the following

ORDER:

Heard Sri C.V. Mohan Reddy, learned Senior Counsel representing on behalf of Sri Kalla Guna Sekhar, learned Counsel for the Writ

Petitioners and Sri D. Srinivas, learned Advocate General for Respondents.

2. Let Counter Affidavit be filed within two weeks. One week thereafter for filing Rejoinder, if any.

3. There shall be a direction to the Official Respondents to follow the due process of law, if any coercive action is sought to be taken.

4. List the matter on 06.03.2025.

SD/- B.PRASAD RAO
ASSISTANT REGISTRAR
SECTION OFFICER

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//TRUE COPY//

For AS

To,

1. The Principal Secretary, Revenue Department, State of Andhra Pradesh, Secretariat building Velagapudi, Guntur District. **(by Special Messenger)**
2. The Collector and District Magistrate, Chittoor District
3. The Tahsildar, Pulicherla Mandal Chittoor District
4. Principal Chief Conservator of Forest and Head of Forest Force., Aranya Bhavan, P.V.S.Land Mark, Near APIIC Towers, Mangalagiri, Guntur District-522503 **(Addressees 2 to 4 by RPAD)**
5. One CC to SRI. KALLA GUNA SEKHAR Advocate [OPUC]
6. Two CCs to GP FOR REVENUE ,High Court of Andhra Pradesh. [OUT]
7. Two CCs to GP FOR FORESTS, High Court of Andhra Pradesh [OUT]
8. **One spare copy**

PSR

HIGH COURT

GRKP,J

DATED:13/02/2025

NOTE: List the matter on 06.03.2025.

ORDER

WP.No.3600 of 2025

INTERIM DIRECTION

